

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH,

CHENNAI

(Under Section 18(1) read with Section 14, 15 of

National Green Tribunal Act 2010)

Original Application No 17 of 2022

Running Index

Sl. No	Exhibit	Description of Document	Page Numbers
		Further Evidence	1 to 9
1		RTI Application Dated 05 Jan 2023 DFO, Medchal, FRO	10 to 30
2		File no RC.No.32/2022/D Dated 26/11/2022	
3		NGT Survey Map Encroachments Showing Only Ac.11.26 Gts Out of Total Encroachments of Aprox Ac 68.00 Gts in Sy No's 19, 24, 25, 26 and 27 Gajularamaram Village	
4		File NO RC.No.32/2022/D Dated 28/12/2022, Addressed Letter to The Regional Deputy Director, Survey, Settlements & Land Records, Telangana State Hyderabad.	32 to 94
5		List of Cases Filed at Forest Office	
6		RTI Application Dated 05/01/2023 (Quthbullapur Mandal Office), Memo D/RTI/36/2023 Dated 15/02/2023	
7		RTI Application Dated 27/08/2022 (Quthbullapur Mandal Office), Memo D/RTI/137/2022 Dated 23/09/2022	95 to 98
8		RTI Application Dated 26/12/2022 (GHMC), Replay RTI/C- 26/360/kz/ghmc/2022/166/409 Dated 02/02/2023	
9		HMDA Letter No 039687/LU/P5/HMDA/06102020 Dated 08 October 2020, HMDA Letter No 037944/LU/P5/HMDA/07082020 Dated 10 August 2020,	99 to 102

  
**S.M. Burga Bhavani**  
B.Com., LL.B.  
ADVOCATE  
5-1-462 / 13A, Victoria Gunj,  
Ranigunj, Sec-Bad, Hyd, T.S. - 500 003.

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH,**

**CHENNAI**

**(Under Section 18(1) read with Section 14, 15 of**

**National Green Tribunal Act 2010)**

**Original Application No. 17 of 2022**

**Between:**

Permandlla Kiran Kumar, S/o. Late Permandlla Lingam  
Hindu, Aged about 34 years,  
R/o.H-No 2-28 Gajularamaram Village,  
Shapurnagar Jeedimetla Hyderabad Telangana-55.

**...Petitioner**

**AND**

The State of Telangana and  
Others

**.... Respondents**

**FURTHER EVIDENCE FILED BY THE PETITONER**

**S.M. Durga Bhavani**

Counsel for Applicant

8121852580

[Salimelabhavani96@gmail.com](mailto:Salimelabhavani96@gmail.com)

  
**S.M. Durga Bhavani**

B.Com., LL.B.

ADVOCATE

5-1-462 / 13A, Victoria Gunj,  
Ranigunj, Sec-Bad, Hyd, T.S. - 500 003.

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH,**

**CHENNAI**

**(Under Section 18(1) read with Section 14, 15 of**

**National Green Tribunal Act 2010)**

**Original Application No. 17 of 2022**

**Between:**

Permandlla Kiran Kumar, S/o. Late Permandlla Lingam  
Hindu, Aged about 34 years,  
R/o.H-No 2-28 Gajularamaram Village,  
Shapurnagar Jeedimetla Hyderabad Telangana-55.

**...Petitioner**

**AND**

The State of Telangana and  
Others

**.... Respondents**

**FURTHER EVIDENCE FILED BY THE PETITONER DATED 18-02-2023**

**Most respectfully showeth Submitted to Hon'ble Tribunal.**

1) I submit that I have filed RTI Application at Telangana Forest Department DFO, Medchal, FRO, Medchal Karthikavanam Dhullapally Medchal Malkajgiri Dist Dated on 05<sup>th</sup> Jan 2023 and requested for the below

- What Please Provide Certified Copies of RC.No.32/2022/D Dated 26/11/2022 in the replay to this Lr.No.NGT-OA.No. 17/2022/EZ/CA Unit/PLG/HMDA., Dated 15/11/2022.

- Please provide copies of Survey Reports Report's with Maps what is the extent of Encroachments in the Gajularamaram Forest Land Sy No 19 in Acers with Map and its GPS Locations.
- Please provide List of Cases Filed (Registered) in Police Station in the range of Gajularamaram Reserve Forest area Sy No 19 Gajularamaram Limits for the Encroachments into Forest Land.

*Upon the above RTI application I have received the following information vide file no RC.No.127/RTI/DP/2022 Dated 11/01/2023.*

- Submitted Certified Copies of RC.No.32/2022/D Dated 26/11/2022 in the replay to this Lr.No.NGT-OA.No. 17/2022/EZ/CA Unit/PLG/HMDA., Dated 15/11/2022.
- Submitted copies of Survey Reports Reports with Maps what is the extent of Encroachments in the Gajularamaram Forest Land Sy No 19 in Acers with Map and its GPS Locations.
- Submitted List of Cases Filed (Registered) in Police Station in the range of Gajularamaram Reserve Forest area Sy No 19 Gajularamaram Limits for the Encroachments into Forest Land.

**The Report Submitted by M. Janakiram District Forest Officer Medchal to the Chief Planning Officer (RR) HMDA Hyderabad RC.No.32/2022/D, dated 26/11/22, Failed to show case who are in the Possession of remaing Ext of 52.36 Acrs in Sy No 19 Gajularamaram Village Quthbullapur Mandal and what is the possession of other Sy No's 24, 25, 26, and 27 Ext of Ac 14.26 Gts, Which comes in total Ac 68.00 Gts aprox out of which Ac 11.26 Gts, what is the Possession,**

Title, Interest of the said persons who occupied the Forest land in Sy No's 19, 24, 25, 26 and 27, and remaining Ext of Ac 58.00 Gts of Forest land and what steps have been taken by the Forest Department till date and while the Forest Department not Disclosed the particulars of the Grabbers "Who Encroached into the Forest Land and what is the Ext of Encroachments".

2) I submit that I have filed RTI at Quthbullapur Mandal Revenue Office Dated on 05<sup>th</sup> Jan 2023 and requested for the below

- Please provide Copies of Counters Filed before the Hon'ble High Court of Telangana and National Green Tribunal South Zone Chennai by the Quthbullapur Mandal Office for the Cases Below.
  - W.P. No. 19336/2007
  - W.P. No. 4741/2020
  - W.P. No. 11082/2021
  - W.P. No. 21398/2022
  - W.P. No. 21412/2022
  - O.A . No. 17/2022/SZ
  
- Please provide certified copies below File No's.
  - File No B/333/2016 Dated 07/01/2016
  - File No B/778/2020 Dated 26/09/2020
  - File No B/1061/2019
  - File No B/1654/89 Dated 21/09/1998
  - File No A/9600/03 Dated Nil/05/2004
  - File No B/729/2012 Dated 19/06/2012

Upon the above RTI application I have received the following information vide MEMO file no D/RTI/36/2023 Dated 15/02/2023.

***Sl. No 1) Point No VI "O.A. No 17/2022/SZ Tahsildar is not a Party hence not filed any counter" As Per the Information Sent Under the RTI Memo D/RTI/36/2023 "Shows how the Revenue Department are Involved in the offence to support the***

*respondent No 12, 13 & 14 to grab the Forest Land, Government Lands, even in spite of receiving the notice from the Hon'ble Tribunal the Tahsildar Quthbullapur gave a vague and informal replay to RTI Application this shows the clubbing hands of Officials of the Revenue Authority's with R 12 ,13 & 14. No Counters filed for the above W.P. No' this shows they are Highly Involved in the helping hands to grab the Forest Lands, Nalas & Government Lands.*

3) I submit that I have filed RTI at Quthbullapur Mandal Revenue Office Dated on 27<sup>th</sup> Aug 2022 and requested for the below.

Please Furnish, the detailed enquiry report Bundles which has conducted on the complaint made to the **(Director General, ACB Telangana State)** by the Petitioner P.Kiran Kumar R/o Gajularamaram Village and submitted detailed report to the District Collector Medchal Malkajgiri Dist Vide File No B/179/2019 Dated /07/2020.

Upon the above RTI application I have received the fallowing information vide MEMO file no D/RTI/137/2022 Dated 23/09/2022.

**Lr.No.B/179/2019 Dated 25/02/2020**

*I submit that asper the report submitted by the Smt S. Gouri Vatsala Tahsildar Quthbullapur Mandal to The Revenue Divisional Officer, Medchal Malkajgiri Division, Medchal-Malkajgiri District vide Letter No Lr.No.B/179/2019 Dated 25/02/2020 The Revenue Officials Categorically Admitted that as per S.No 1, 3, 5, and 6 which are Government Lands Grabbed by Respondent No 14 A. Somi Reddy Rep by S.R. Developers, Respondent No 12 K. Raja Reddy Represented by Veenus Group and Others it clearly shows the Revenue Department, GHMC, and Other Departments incapability and Support to said Respondents.*

4) I submit that (GHMC) Issued Notices for Unauthorized Constructions in the Forest Land Sy No 19 Gajularamaram Vill Ref NGT Case No 17/2022. Please Furnish the Detailed Report with Certified Copies of Notices and Replies from the Respondents for Below File No's.

**Notice File No's.**

- Notice No 01/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 02/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 03/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 04/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 05/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 06/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 07/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 08/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 09/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 10/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 11/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 12/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 13/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 14/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 15/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 16/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 17/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 18/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 19/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 20/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 21/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
- Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

2) What action taken for the encroachments for Notices Issued Notice No 01/UC/TPS/C26/GHMC/2022 to Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 in GHMC Gajularamram Circle 26?

3) GHMC Gajularamaram Circle 26 will it take into consideration of Master Plan while Issuing the LRS, for Open Plots in Layouts?

4) Please provide the list of Scrutiny of Application of while Issuing LRS for Single Plot Regularization, and Total Unauthorized Layouts.

Upon the above RTI application I have received the following information vide File no RTI/C-26/360/KZ/GHMC/2022/166/409 Dated 02/02/2023.

***As per the information sort under RTI Act 2/2/2023 from the office of the Deputy Commissioner, Circle 26 Gajularamaram Hyderabad, In Reply to the RTI Application Point No 2 "what action taken for encroachments for Notices Issued Notice No 01/UC/TPS/C26/GHMC/2022 to 22/UC/TPS/C26/GHMC/2022 in GHMC Gajularamaram Circle 26"?***

***Reply for Point No 2 "The Subject Matter in Pending before Hon'ble National Green Tribunal and after outcome of appropriate orders, this office will initiate action."***

***It is clearly shows that after Hon'ble National Green Tribunal South Zone Orders only they will Initiate Action it clearly shows that if I would not bring this to Hon'ble Tribunal this Subject Matter will not come out and they will not proceed and take any action.***

*It shows the Clear Indication of Support from the Greater Hyderabad Municipal Corporation Authority to the Government Lands, Forest Land & Nala lands Encroachments.*

*Application Point No 3 "GHMC Gajularamaram Circle 26 Will it take Consideration of Master Plan while issuing the LRS, for Open Plots in Layouts?"*

*Replay for Point No 3 "While Issuing LRS, the Master Plan will be taken into consideration".Hence while issuing the Consideration but as per the HMDA*

*1) Letter No 039687/LU/P5/HMDA/06102020 Dated 08 October 2020,*

*2) Letter No 037944/LU/P5/HMDA/07082020 Dated 10 August 2020,*

*They have stated effected by 30" Meters Vide Road*

*It is clearly indicates that HMDA Officials also indulged and supporting the land Grabbers.*

5) I Request the Hon'ble Tribunal may be pleased to appoint Central Agency Officials to Conduct Physical Survey and Elic It the true facts and real ground position of the Forest Land, Nala's and Government Lands.

Therefore it is prayed that this Hon'ble Tribunal maybe pleased record this **Further Evidence** and may Grant Order any other relief as this lordship deem proper in the interest of justice, May deem fit and proper in the fact and circumstances of the matter.

Dated at Chennai on this 18-02-2023

Counsel for the Applicant

  
**S.M. Durga Bhavani**  
B.Com., LLB.  
ADVOCATE  
5-1-462 / 13A, Victoria Gunj,  
Ranigunj, Sec-Bad, Hyd, T.S. - 500 003.

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(Under Section 18(1) read with Section 14,15  
of National Green Tribunal Act 2010)  
(SOUTH ZONE CHENNAI)**

Original Application No: 17 of 2022

**P. Kiran Kumar**

Petitioner....

Vs

**The State of Telangana &  
Others**

Respondents..

**Further Evidence Filed by the Petitioner  
Dated 18-02-2023.**

Filed on: 18/02/2023

Filed By: Counsel for Petitioner.

**S.M. Durga Bhavani,**

H-No :- 5-1-462/13A, Victoria Gunj

Ranigunj, Sec-Bad, Hyderabad

Telangana 500003.

From:

Sri Permandlla Kiran Kumar S/o P. Lingam  
Aged about 35 Years  
H-No 2-28 Gajularamaram Village,  
Hyderabad Telangana 500045

Date: - 05/01/2023

To,

The Public Information Officer,  
Telangana Forest Department  
DFO Medchal, FRO Medchal,  
Karthikavanam Dhulapally M.M. Dist,  
Hyderabad, Telangana 500014.

Sub: Information Under R.T.I Act, of 2005

Please to provide the following information as early as possible under

1. Please Provide Certified copies of RC.No.32/2022/D Dated 26/11/2022, in reply to his Lr.No.NGT-OA.No. 17/2022/EZ/CA Unit/PIg/HMDA., Dated 15/11/2022
2. Please provide copies of Survey Reports with Maps what is the extent of Encroachments in the Gajularamrama Forest Land Sy No 19 in Acers, with Map and its GPS Locations.
3. Please provide list of Cases Filed (Registered) in Police Stations in the range of Gajulramaram Reserve Forest area Sy No 19 Gajularamarama Limits, for the encroachment's into forest land.

I am here with paid through Postal Order of Rs 10/- Postal Order No 60F 212611 and ready to bear the charges required the Act, for providing the said information under the said Act. Please to provide the above information as early as per the Act as stated supra

Thanking You



Yours Sincerely  
P. Kiran Kumar

9666413666



GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From

Sri M. Laxman,  
Public Information Officer,  
Forest Range Officer,  
Dulapally Range.

To ✓

The District Forest Officer,  
Medchal.

Rc. No.127/RTI/DP/2022.dt.11.01.2023

Sir,

Sub: TSFD – Information Under R.T.I Act of 2005-Submitting Information – Reg.

Ref: RC.No.32/2022/D,Dated.26/11/2022.

\*\*\*\*\*

1	Name of the applicant	:	Sri Permandlla Jran Kumar, S/o P.Lingam Aged about 35 Years, H.No. 2-28, Gajularamaram Village, Hyderabad Telangana - 500045
2	Date of application/ date of receipt	:	05 JAN 2023
3	U.O. Note No. & date of P.I.O/A.P.I.O through which application is supplied	:	-----
4	Cost of information supplied (if more that Rs.50/-)	:	-----
5	File No.& Date, of officer supplying the information.	:	RC.No.32/2022/D,Dated.26/11/2022.

- With reference to the subject cited above, I am here with submitted that
- 1.Submitted Certified Copies of RC.No.32/2022/D, Dated.26/11/2022 in reply to his LR.no.NGT-O.A.No.17/2022/EZ/CA Unit/Plg/HMDA,Dated. 15/11/2022.
  - 2.Sumitted Copies of Survey Reports with Maps what is the extent of Encroachments in the Gajularamaram Forest Land Sy.No.19 in Acres, with Map and its GPS Locations.
  - 3.Sumitted List of Cases Field (Registered) in Police Stations in the range of Gajularamaram Reserve Forest area Sy.No 19 Gajularamaram Limitsfor the encroachments into forest land.

This is submitted for favour of kind information.

Enclosed above Information

Yours faithfully

Forest Range Officer  
Dulapally,  
Medchal Dist.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From  
M. Janakiram,  
District Forest Officer  
Medchal

To  
The Chief Planning Officer(RR),  
HMDA  
Hyderabad.

Re.No. 32/2022/D, dated: 26.11.2022

Sir,

Sub:- Original Application No. 17/2022/EZ filed before NGT, South zone Bench, Chennai by Permandla Kiran Kumar - Boundary demarcation of the Gajularamaram Forest block by Asst Director, Survey & Land Record, Medchal and his team on 28.04.2022 and report submitted to Dist. Collector, Medchal Malkajgiri - Submission of objections raised by the Forest department - Further report submitted - Reg.

- Ref:-
- 1) NGT-OA.No.17/2022/EZ/CA Unit/Plg/HMDA/22 Dt. Nil-3.22.
  - 2) DFO Medchal Rc.No.144/2020/D dt. 11.06.2020
  - 3) DFO Medchal Rc.No.144/2020/D dt. 09.09.2021
  - 4) DFO Medchal Rc.No.144/2020/D dt. 04.10.2021
  - 5) DFO Medchal Rc.No.144/2020/D dt. 06.01.2022
  - 6) DFO Medchal Rc.No.7589/1998/S6 dt 11.06.2021
  - 7) CF Hyderabad Rc.No.279/2013.
  - 8) CF Hyderabad Rc.No.852/2012/S6 dated 26/07/2012.
  - 9) DFO Medchal Rc.No.32/2022/D, Dt 29.03.2022
  - 10) FRO Dullapally Rc.No.14, Dt:28.06.2022.
  - 11) DFO Medchal Rc.No.32/2022/D, Dt.30.06.2022.
  - 12) NGT-OA.No.17/2022/EZ/CA Unit/Plg/HMDA/22 Dt. 15.11.2022.

@@@

Adverting to the reference cited above, and in continuation to this office letters in ref 9<sup>th</sup> & 11<sup>th</sup> cited above, it is submitted that the Forest block Gajularamaram was notified under section 29 of Hyderabad Forest Act, 1355 F with an area of 190 Ha (471 Acres 14 Guntas) in Survey No.19 of Gajularamaram village of Qutbullapur Mandal of Medchal District. Later it is proposed to notify under Section 4. As per the notification, boundary was demarcated and boundary pillars were constructed and protecting the forest land by the Forest staff. Along the boundary of the forest block, in some of the locations, the neighbours are entering into the forest land and trying to encroach the forest land. As per the decision taken by the Joint Committee appointed by Hon'ble National Green Tribunal, Southern Zone Bench, Chennai the Asst Director, Survey & Land Record, Medchal demarcated the Forest block boundary, as per the village map by forming a committee of surveyors and Dy Inspector Land Survey on the ground and boundary map along with lat, long was prepared and submitted to the committee.

It is further submitted that, the Forest Range Officer, Dullapally and other staff concerned to the Gajularamaram Forest Block inspected the entire Forest Block as per the Map submitted by the Survey Department, as per the village map and as per the Block Notification thoroughly verified the area and submitted a report to the District Forest Officer, Medchal. I would like to bring the objections raised by the Forest Range Officer, Dullapally and the staff to the notice of the committee to take appropriate action in this matter.



The following are the objections raised by the Forest Range Officer, Dullapally.

1. Gajularamaram Forest Block is located in Sy No.19 in an extent of 190.6 Ha., (471.14 Acres), notified under section 29 of Hyderabad Forest Act No 11 of 1355 F. As per the draft proposals under section 4 of Hyderabad Forest Act Gajularamaram Forest Block area is Acres 480 including the area of Ac. 471.14 in Sy.No. 19 and Ac. 14.26 in Sy Nos 24, 25, 26 and 27 of Gajularamaram Village.
2. As per the map submitted by mandal surveyor and Dy. Inspector land survey of Qutbullapur mandal the area of the Forest Block as per pahani Ac. 471.14 Gts., as per village map Ac. 437.00 Gts., and as per physical possession Ac. 445.00 Gts. But as per the Notification the area of the block is Ac. 471.14 Gts, and the area is calculated with Latitude and longitude shown by the AD, SLR in the field as village map is coming Ac 418.18 gts i.e., the survey department is showing an area of Ac. 52.36 Gts. less as per their survey report (stating 'as per the village map') and as per physical possession under Forest Department is Ac 436.00 Gts with court cases and boundary disputes with neighbor Sy Nos.
3. There are boundary disputes at several places even two court cases are filed before the Honorable High Court for the State of Telangana vide W.P.No 4741 of 2020 and W.P.No. 11082 of 2021 in Sy.No. 445 and Sy.No.28.
4. Tri-junction point to villages Gajularamaram, Suraram and Bowrampet to Bijunction point of Sy No 19 & 28, length on map 824 mts. (10.3 cms in the scale of 1:8000) but as per the map provided by the survey department it is 678 mts only. Hence the basic map preparation itself is wrong as the map was prepared from the prominent tri-junction point only.
5. At survey number 20 the area of the layout in survey numbers 20 and survey no. 32 is ac. 15.32 Gts., (Ac. 13.04 Gts. in Sy No 20 and ac. 2.28 Gts in survey number 32) for which layout was approved and plots were already laid as per the map (Map enclosed). But now as per the survey report of survey department an area of Ac. 18. 18 Gts. they are showing in their report in survey no.20, which is Ac. 5.14 Gts. excess even as per the revenue record(Sy No 20 and 32) **Arani report of Sy No. 20 and 32).**
6. Regarding survey number 15, Tahsildar, Qutbullapur mandal vide letter no. B/778/2020, Dated 26.09.2020 has given a surveyed map prepared by mandal surveyor and this report are not matching with each other. The boundary corners shown for the survey number are entirely different.The lat., Long. Shown in the two different reports are different **Both survey reports).**
7. Regarding Survey number 445, as per revenue records the area of survey number 445 is Ac7.01 Gts., but as per the surveyed map prepared with lat, longs given by Mandal surveyor through Tahsildar, Qutbullapur Mandal vide File No. B/778/2020, Dated 26.09.2020, the area of the survey number 445 is coming to Ac 8.12 Gts, which is Ac.1.11 G excess of the land of survey number 445 as per revenue records(Survey report of Tahsildar, Qutbullapur and map prepared with the same lat and Long. by Forest Department).

Further it is submitted that the Asst. Director, Survey and Land Records, Medchal-Malkajgiri has identified the encroachments took place in the Forest land East side Ac 6-21 gtsapprox. surrounded by adjacent Sy Nos. 70, 89, 92, 93, 98,94,17,18, South Side Ac 1-17 gtsapprox. surrounded by adjacent Sy No.15, West Side Ac 3-28 gtsapprox. surrounded by adjacent Sy.Nos.396,397,398 thus total admeasuring Ac 11-26gts approx.

This is submitted for favour of kind information and necessary action.

Yours faithfully,

Sd/-District Forest Officer  
Medchal.

Copy submitted to the Collector and District Magistrate, Medchal-Malkajgiri District for kind information.

Copy submitted to the Conservator of Forests, Charminar Circle, Hyderabad for kind information.

Copy submitted to the Prl. Chief Conservator of Forests (HoFF), Telangana State, Hyderabad for kind information.

//t.c.b.o.//

" ATTESTED "

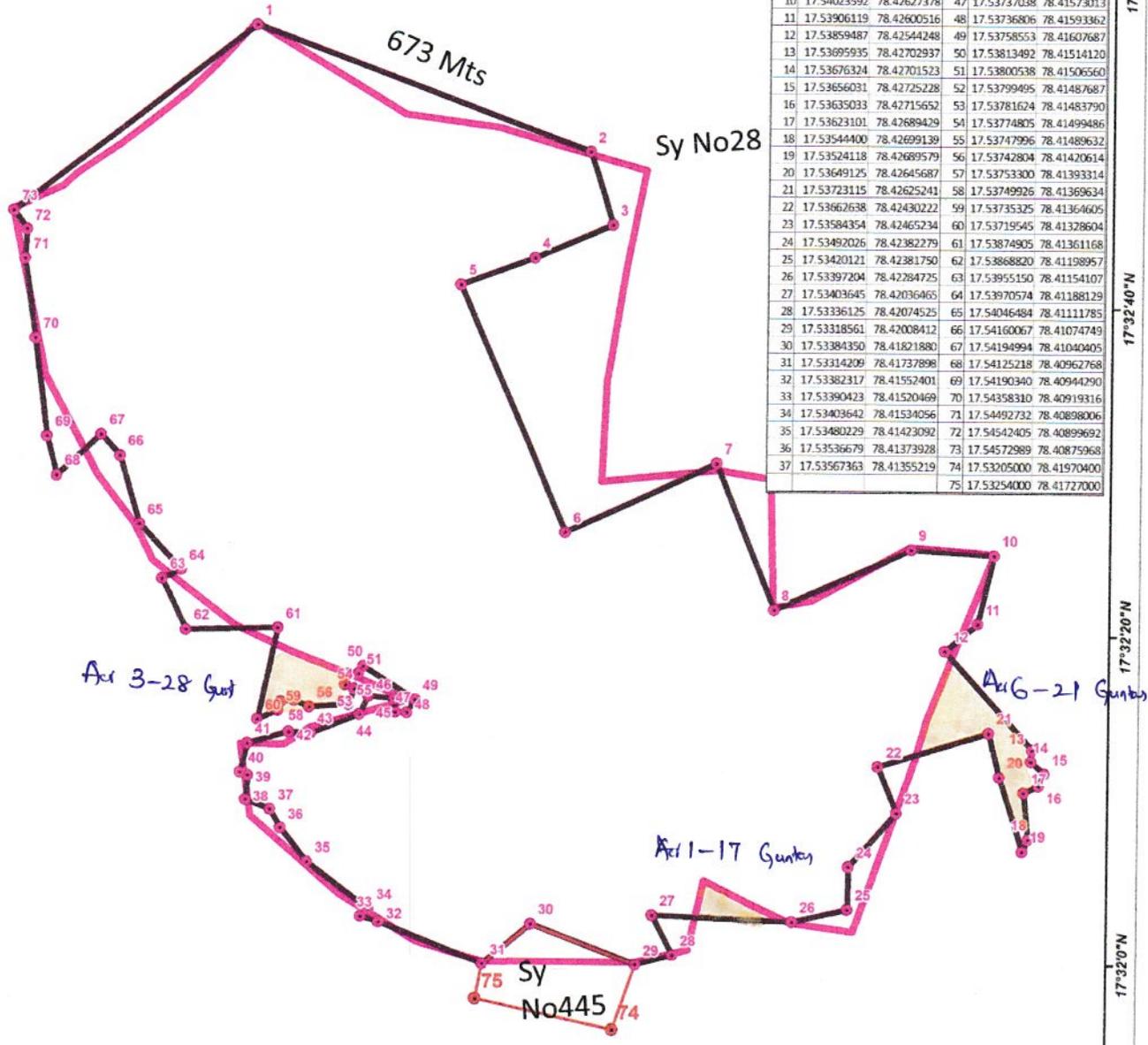
*Chowdhury*  
for Superintendent

*M. G.*  
**Forest Range Office**  
**Dullapally, Medchal Dist.**

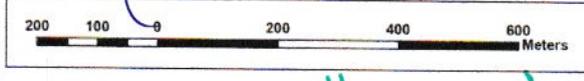
# Gajularamaram RF, Dulapally Range



Sno	Latitude	Longitude	Sno	Latitude	Longitude
1	17.54896781	78.41299836	38	17.53583192	78.41311396
2	17.54692914	78.41895704	39	17.53624817	78.41314412
3	17.54569281	78.41937999	40	17.53629898	78.41300861
4	17.54511840	78.41801255	41	17.53678735	78.41312272
5	17.54463451	78.41671513	42	17.53699463	78.41384586
6	17.54048073	78.41866905	43	17.53698332	78.41424002
7	17.54168654	78.42132150	44	17.53732213	78.41509558
8	17.53923874	78.42239415	45	17.53763584	78.41525264
9	17.54030613	78.42480357	46	17.53759026	78.41570662
10	17.54023592	78.42627378	47	17.53737038	78.41573013
11	17.53906119	78.42600516	48	17.53736806	78.41593362
12	17.53859487	78.42544248	49	17.53758553	78.41607687
13	17.53695935	78.42702937	50	17.53813492	78.41514120
14	17.53676324	78.42701523	51	17.53800538	78.41506560
15	17.53656031	78.4275228	52	17.53799495	78.41487687
16	17.53635033	78.42715652	53	17.53781624	78.41483790
17	17.53623101	78.42689429	54	17.53774805	78.41499486
18	17.53544400	78.42699139	55	17.53747996	78.41489632
19	17.53524118	78.42689579	56	17.53742804	78.41420614
20	17.53649125	78.42645687	57	17.53753300	78.41393314
21	17.53723115	78.42625241	58	17.53749926	78.41369634
22	17.53662638	78.42430222	59	17.53735325	78.41364605
23	17.53584354	78.42465234	60	17.53719545	78.41328604
24	17.53492026	78.42382279	61	17.53874905	78.41361168
25	17.53420121	78.42381750	62	17.53868820	78.41198957
26	17.53397204	78.42284725	63	17.53955150	78.41154107
27	17.53403645	78.42036465	64	17.53970574	78.41188129
28	17.53336125	78.42074525	65	17.54046484	78.41111785
29	17.53318561	78.42008412	66	17.54160067	78.41074749
30	17.53384350	78.41821880	67	17.54194994	78.41040405
31	17.53314209	78.41737898	68	17.54125218	78.40962768
32	17.53382317	78.41552401	69	17.54190340	78.40944290
33	17.53390423	78.41520469	70	17.54358310	78.40919316
34	17.53403642	78.41534056	71	17.54492732	78.40898006
35	17.53480229	78.41423092	72	17.54542405	78.40899692
36	17.53536679	78.41373928	73	17.54572989	78.40875968
37	17.53567363	78.41355219	74	17.53205000	78.41970400
75	17.53254000	78.41727000			



  
 A.S.O. Suraram



**Legend**

- Point
- Survey No 445 (9 Acres 14 Gunta)
- NGT Survey Report (169.232 Ha)
- Existing RF Pillars ( 177.273 Ha)

Forest Range Office  
 Dullapally, Medchal Dist.

Encroachment Areas As per  
 ADSLR Survey Acce 11 - 26 Guntas

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From,  
Sri M. Janakiram,  
District Forest Officer,  
Medchal Malkajigiri District.

To,  
The Regional Deputy Director,  
Survey, Settlements & Land Records,  
Telangana State, Hyderabad.

Sir,

**Rc.No.32/2022/D, Dt:28.12.2022.**

Sub: T.S. Forest Department – Gajularamaram Reserve Forest Block covering in the entire area of Ac. 471.14 Guntas in Sy. No. 19 of Gajularamaram Village – Deviation of area between the area actually available in the field and the actual area of the Survey No. 19 as per Revenue records – Factual Report Submission –Request to conduct joint survey - Reg.

- Ref: 1. O.A.No.17 of 2022 (SZ) filed by Sri Permandlla Kiran Kumar, R/o Hyderabad.  
2. Executive Engineer, North Tanks Division, Buddha Bhavan, 3rd Floor, Secunderabad's Lr. No. EE/NTD/DEE-1/2022/1789, Dated: 15-11-2022 addressed to you.  
3. DFO Medchal Rc.No.31/2022/D, Dt: 01.12.2022.  
4. Collector & District Magistrate, Medchal – Malkajigiri District Lr.No.LP/631/2022, Dt: 06.12.2022.

\*\*\*

With reference to the above, it is to submit that in pursuance to the instruction of the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai instructions the factual report in respect of matter relates to Telangana Forest Department in the above O.A. being the Respondent No.3 have been submitted to the Counsel, Hon'ble National Green Tribunal, Southern Zone, Chennai and Chief Planning Officer, HMDA based on the records available and also as per the field conditions.

Vide reference 4th cited, the Collector & District Magistrate, Medchal – Malkajigiri District while submitting the report on the subject matter, requested to conduct survey and submit the joint inspection report along with District Forest Officer, Medchal so as to send the report to the Hon'ble National Green Tribunal.

In view of the above, it is requested kindly to fix up a convenient date for survey and submitting the joint inspection report as requested by the Collector & District Magistrate, Medchal – Malkajigiri District.

Yours faithfully,

District Forest Officer,  
Medchal Malkajigiri District.

Copy submitted to the Collector & District Magistrate, Medchal – Malkajigiri District for kind information.

Copy to the Chief Planning Officer, HMDA, Hyderabad for information.

//t.c.b.o.//

Forest Range Office  
Dullapally, Medchal Dist.



**FOREST OFFENCE**  
**GOVT. OF TELANGANA FOREST DEPARTMENT**

**FORM "A"**

Forest Offences File No. 79/DP/2021-22 Range: Dulapally  
Forest Offence Report No. 23-16/2021-22 dt 29/12/22 Date: 29-12-2022

To  
The Forest Range Officer  
Dulapally

1. Locality and date of offence : RF Gajularamaram, 29/12/2022
2. When, where and by which and when report No. and date of Report : RF Gajularamaram,  
P.O.R. No.
3. Name, Age, Parent age, Caste, failing and residence of the accused and if arrested by when and where ? : Paruvelli Krishna s/o P. Ramulu  
SRT 1090, Near HIL Ltd.  
Sanath Nagar, Hyderabad, TS.
4. Nature of offence and under what rule and section if the offence is theft of forest produce state while qty. and value involved if the offence is illegal grazing state No. and description of the animals. :  
Ss 20(1)(c) (vi), (ix), 52(d) of  
The Forest Act 1967.
5. No. Name parent age, calling resident of witness, points on which evidence of each witness is received. : As per panchonama.
6. Nature of offence state whether the accused is willing to compounded. :
7. Description and value of produce etc., seized by whom and when : Alteration of boundary &  
encroached into reserved forest by  
laying of basement for house.
8. In whose charge and why left and where the the receipt is received. : -
9. History of the case nature and date of of enquiry by the under signed. : -

"ATTESTED"

**Forest Range Office**  
**Dullapally, Medchal Dist.**



**FORM - B**

(See Rule 3(2) of Telangana Forest Offence Compounding and Prosecution Rules, 1969)

Report of seized property in a forest offence

Book No. 16/2021-22

(Under Section 44 of TS. Forest Act, 1967)

Serial No. 23

To  
The District Forest Officer,  
Medchal.

I submit that the following property is seized by me on 29/12/2022 in  
connection with a forest offence.

1. Name of accused with address : Parwelli Krishna  
So P. Ramulu.  
Near  
SR 1090, Hill Ltd., Sanathnagar,  
TS.
2. Nature of offence. : u/s 20 (1)(c) (vi), (ix), 52(d) of TS Forest  
Act 1967.
3. Particulars of property : Encroached into forest & alteration  
of boundary.
4. Beat/Section : Suraram

Dated: 29/12/2022.

Name & Designation

*[Signature]*  
29/12/22  
(Asst. Suraram)

Note: Original to be sent to the next superior officer and duplicate to Forest Divisional  
Officer and triplicate to be retained in the book.

**ATTESTED**

*[Signature]*  
**Forest Range Office**  
**Dullapally, Medchal Dist.**

**FORM - D**

**COMPOUNDING STATEMENT**

(See Rules 5 of the Andhra Pradesh Forest Offences (Compounding and Prosecution) Rules, 1969)

I, Parwelli Krishna son of P. Ramulu, Resident of SRT 1090, Near HIL Ltd, Sanath Nagar being accused for encroachment of boundary Forest Offence hereby undertaken of my own free will to pay compensation under the Andhra Pradesh Forest Offences (Compounding and Prosecution) Rules, 1969.

2. Should I fail to remit the amount of compensation imposed, the same may be recovered as if it were an arrear of land revenue as provided in the Andhra Pradesh Forest Act, 1967.

3. I also clearly understand that compounding of the offence by the competent authority under the rules is discretionary and my willingness to pay compensation or payment made in anticipation of compounding order does not prevent the competent authority to decide a difference course of action.

**PARTICULARS**

1. Name of the accused: Parwelli Krishna
2. Fathers Name: P. Ramulu
3. Permanent Address: SRT 1090, Near HIL Ltd, Sanath Nagar, Hyderabad.
4. Temporary Address:.
5. Particular of Offences under investigation: Encroached into Reserve forest & alter the boundary.
6. Where immovable properties situated, if any:
7. Signature of accused:

Date: 29/12/2022

Signature of (2) Witnesses

1. K. Veerababu
2. Pattabhi

Signature K. Veerababu

Signature Pattabhi

Name & Designation and signature of the Forest officer received statement.

(K. Saravaram) 29/12/2022

"ATTESTED"  
H  
Forest Range Office  
Dullapally, Medchal Dist

శ్రీ యం. లక్ష్మణ్, అటవీ క్షేత్రాధికారి దూలపల్లి క్షేత్రం మరియు వారి సిబ్బంది జరిపిన పంచనామ వివరములు.

పంచుల వివరములు

పేరు	తండ్రిపేరు	వయస్సు	వృత్తి	నివాసం
1) కె. వీరాబాబు	బహారత్తయ్య	32 సం  లు	కూలీ	బీడిపేట్
2) P. అఖిల్	నాగేశ్వరరావు	24 సం  లు	Pvt. employee	దూలపల్లి

పై ఇరువురు పంచులను అటవీ అధికారుల పేపర్లు

వేరలు తేదీ 29-12-2022. నాడు సమయం ఉదయం 10:30 నిలకు గాజీలరామారం లోని క్య. No. 16 కు ఆనుకుని శ్రీమంతు గానులారామారం అటవీ పరిశ్రమ నుండి హాజరైతిమి. అక్కడ విళ్ళ చూడగా వెయిటింగ్ కృష్ణ అనువ్వు తన ఇంటి నిర్మాణంలో భాగంగా బేస్ మెంట్ పని చేయబడుతున్నది. అప్పటినుండి అటవీ అధికారులు కృష్ణ అనువ్వుతో కలిసి అటవీ పాదాలు తయారీ పేల్లర్లను చూడటం ఈ ఇంటిలో భాగంగా అటవీ పరిశ్రమలోనికి వస్తూంటే అన్ని సమయం ఆ విషయం నాకు తెలియదు ఈ భూమి మాకు అనగా కే. హెండ్లీ అనుకూలంగా కుడిచేయించిన స్థలం అని నాకు కృష్ణ గారి బదులు అట్టాడు. అట్టాడు అటవీ అధికారులు ఆ ఇంటి నిర్మాణంలో కొంత భాగం అటవీ పరిశ్రమ లోనికి వస్తుంది కావున ఇది అటవీ చట్ట ప్రకారం అని హెచ్చరిస్తూ అతనికి కేసీ నమోదు చేసి తదుపరి తర్య ఫూల్ చేసినాం.

పై పంచనామ మా ముందు వ్రాసిన వివర చదివి

ఇది నిరీక్షించి నాకు సంతకం చేసినది నిరీక్షించి మరియు యధార్థం.

పంచుల సంతకం

- 1) K. Veerababu
- 2) P. Akhila

panchane recorded by  
 వీరబాబు  
 29/12/2022  
 P. Akhila  
 (P.O. - Suraram)  
**ATTESTED**  
**Forest Range Office**  
**Dullapally, Medchal Dist.**



శ్రీయత కేశవనియ్యతేన

Forest Range Officer

Dhodapally.

నాటి ప్రమాన్యమున వ్రాయునది ఏమనగా

అయ్యో!

నా సోదరుడు పారువెల్ల కిరణ్ కుమార్ J.C. 658 అ

గ్రేవోండ్స్ (ప్రోత్సు నా) తలంకనా. (అప్పటి ఉమ్మడి ప్రాంతపువేక)

అ) J. Commondలో నా విధులు నిర్వహిస్తూ, విధిని తప్పిపోయి భాగం

ప్రొద్దు కి పోయింది. చివరకొకటి బిళ్లమెలది ఈ దిక్కిన ఎదురుకొట్టిన

మరిగించడం జరిగినది. ఈ ఎఫ్ కౌంటర్ లో నా తమ్ముడు ఏ పాటుగా

33 మంది పోలీసు వాళ్లు మరగించడం జరిగినది. తేదీ: 29-06-2008

సంఖ్యను జరిగినది. దీనిని కాదు (ప్రొద్దు ప్రవేశ ప్రాంతం) ~~అప్పుడు~~ మరగించిన

నా కుటుంబ సభ్యులకు మానవతా వ్యవస్థలూ 33 మందికి సెక్షన్ 30

16. నాకు 3.10 గుంటల స్థలం తే-అవుడ చీఫ్ డిప్యూటీ 200 చ.గ.

అప్పుడు అప్పటి రికార్డులలో జిల్లా కలెక్టరు N. శ్రీధర్ కు మరియు

రెండవ రాష్ట్రం డి.డి.పి లు మరియు జి-అనుకూల కర్మ కు మరియు

జి-వి కు మరియు కాదు 06-02-2014 లో జరిగిన తరువాత ~~అప్పుడు~~ ఇల్ల

పట్టుకు ఇష్టం జరిగినది.

అందుకు అనుతరం-అమర నిరుంకుటుంబ

సభ్యులక్షేప మేషు డి సోసైటీ [MAITRI WELFARE &

DEVELOPMENT SOCIETY Reg. NO: 364/2019] కి రిపోర్ట్ మార్చి

బడిన తే-అవుడ ప్రాంతం (అమర గోడ మరియు ఇతర సౌకర్యాల

... .. T...A Department

సంబంధించిన అధికారుల వచ్చి మాకు కేటాయింపు ప్లాం  
 వాటి కించినవి ఈ చెప్పి మా నిర్మాణ పనుల ప్రతివేసాం.  
 తేదీ: 29-12-2022 Forest Department వారు వారి సిబ్బంది  
 వచ్చి మా నిర్మాణ పనుల ప్రతివేసారు. ఈ విషయమై మా  
 బిల్డింగ్ అధికారి కె.ఎస్.ఆర్. (మేజర్-మెట్రో కె) కలిగి తన  
 19-12-2022 తీర్మానం కింద మా విన్నపమును వ్రాసి తన కె.ఎస్.ఆర్.  
 కలిగి విన్నపం జరిగినది. సమయం కలిగినందుకు ముమ్మడిగా నిర్మాణం  
 చేయమని చెప్పగా కేసు మేము నిర్మాణ పనుల పాతంబాచాము.

తేదీ: 29-12-2022 నాడు సమయం కలిగినది 10:30 గా

బి. Forest Dept వారు వచ్చి ముమ్మడిగా నిర్మాణం చేయమని  
 చెప్పడం జరిగినది. వారి ప్రదేశాలకు ఈ సమయం నిర్మాణం నిలుపు  
 చేయమని జరిగినది.

కావున Forest Range కలిగి విన్నపం మేము  
 కేటాయింపు ప్లాం (వచ్చు కేటాయింపు ప్లాం) మేము  
 ఇంకా నిర్మాణం చేపట్టినందుకు సహకారం గా కలిగి ఇంకాచూడమని

*P. Krishna*  
 P. KRISHNA  
 88863 88111

(S/o. P. Ramulu)  
 Flat NO: 103.  
 Venkatesh Towers  
 Pragathi Nagar.

"ATTESTED"  
  
 Forest Range Office  
 Dullapally, Medchal Dist.

FORM A FDO Suraram

అసలు

[See Rule 3(1) of Andhra Pradesh Forest Offences (Compounding and Prosecution) Rules, 1969]

డివిజన్ Medchal

రెంజ్ Dullapally

ప్రాథమిక సమాచార నివేదిక

పుస్తకము నెం : 05

నివేదిక నెం : 18/2020.21

1. నేరస్థుల పేరు తండ్రి పేరు మరియు చిరునామా : Kuna Jai Kumav Coud sta kuni Krishna Coud R/o. plot No. 85, HMT Co-operative Society, N.L.D. Nagar, Shopur Nagar, Dullapally Medchal District.
2. నేరము యొక్క స్వభావము : 1. Illegal encroachment section 20 (c) (Alteration of boundary) 20(c)(vii), 44, 52 (d), 51 of TS Forest Act 1967
3. నేరము జరిగిన ప్రదేశము మరియు స్వాధీనము చేసుకున్న ప్రదేశము : Cegulavararam Comp. 205
4. నేరము కనుగొన్న తేదీ మరియు సమయము : 08-06-2021. TMS: 00 PM.
5. పిర్యాదు దారుని / కనుగొన్న వారి పేరు మరియు చిరునామా : Sni. C. Srinivas Reddy, Forest Section officer Suraram Sni. M. Ravindra chogy, Forest Dept officer Suraram
6. అటవీ నేరములోని అటవీ సంకేత మరియు వాటి జాతి, విలువ, కొత్తల మరియు వాట పరిమాణము : Illegal encroachment and Alteration of boundary. Area in Cuntas 0-18 Cuntas
7. అటవీ నేరములో ఉపయోగించబడిన వాహనములు, పనిముట్లు, ఇతరములు : Hitachi (LST) Komatsu vehicles: NL1A291
8. సాక్షుల పేరు మరియు చిరునామా : As per pancharama

తేదీ : 08-06-2021.

సంతకం : M. Ravi

ఇచ్చువారి పేరు : M. Ravindra chyan

హోదా : FDO Suraram

As per the Pancharama Submitted to the Hon'ble XXI Addl. Metropolitan Magistrate Court

నాటి : దీని అసలు 24 గంటలలో తదుపరి ఉన్నతాధికారికి, నకలు అటవీ మండలాధికారికి, తృతీయ పుస్తకములో ఉంచవలెను. (ప్రాథమిక సమాచార నివేదిక యొక్క వెనకట అటవీ సంపద యొక్క వివరములు, ఆస్తి, పొడవు, వెడల్పు, ముందర భాగము వివరములు ఉండాలి. ఇతర సంపద యొక్క నాణ్యత.)

FOREST RANGE OFFICER DULLAPALLY MEDCHAL DIST.

"ATTESTED"

Forest Range Office Dullapally, Medchal Dist.

ప్రత్యక్ష పంఠనాను తయారుచేసి శ్రీ. జి. శ్రీనివాస్ రెడ్డి  
ఫారెస్ట్ సెక్షన్ అధికారి, సురారం సెక్షన్ మరియు శ్రీ యం.  
శ్రీనివాస్ చారి, ఫారెస్ట్ బిట్ ఆఫీసర్, సురారం బిట్, తేది: 08.06.21  
సమయం: 5:45 PM స్థలం: గాజులరామారం అటవీవృంతం.  
(స్య.నం. 19) (అంశ.నం. 205)

పైన తెలిపిన ఇద్దరు అటవీ అధికారులమీద  
మేము మా దిక్పర్యటన భాగంగా అటవీవృంతంలో ఉదయం  
- తుండగా సుమారు సాయంత్రం 5:00 PM సమయంలో  
స్య.నం. 28 కు అనుబంధ వస్తు అటవీవృంతం కుండు Hitachi  
(L & T Komatsu, Vehicle No. NL1A391) సహాయంతో పెద్ద  
పెద్ద బండరాళ్లను మరియు దట్లను వెకిలస్తూ చదును చేయ  
- చున్నారు. అప్పుడు మేము అక్కడికి వెళ్ళి వారిని ఇది  
అటవీవృంతం కు ఇక్కడ విందుకు చదును చేస్తున్నారని  
అని ప్రశ్నించగా వారు ఈ విధంగా మాకు సమాధానం  
ఇచ్చారు. ఇది మా యిన్చార్జి యిదిమాది అంశ శ్రీ కుమార దేవి-  
కుమార్ శాన్ గారిని అని చెప్పారు. అప్పుడు మేము ఇది  
ఫారెస్ట్ భూమి అని హెచ్చరించగా అప్పుడు వారి తమ  
యిదిమాది అయిన దేవికుమార్ శాన్ ని చరవాణిలో విషయాన్ని  
తెలియపర్చినారు. అప్పుడు కుమార దేవికుమార్ శాన్ గారు  
మోకర్తికి వచ్చి ఇది నాభూమి స్య.నం. 28 అని మరియు  
తనకు Court Order వున్నదని చెప్పాడు. ఆ Court Order కు  
- చూపించగా అందులో పీసీసీలో పోసిషన్ లో వున్న స్య.నం. 28  
లో ఇతరులు enter అవుతారు అని చూచి. అప్పుడు మేము  
ఇది స్య.నం. 28 కాదు ఇది స్య.నం. 19 అటవీవృంతం అని  
- చెప్పగా అతను మాపై దురుసుగా ప్రవర్తించాడు. అప్పుడు  
మేము మోకర్తి కు Hitachi వహింపగా మా అధికారిని  
తనకు తరుపతి చివారణి ఇట్ట విషయాలను మా పై  
అధికారులకు తెలియపర్చినారు.

M. Pair  
FBO Subanom

శ్రీనివాస్ రెడ్డి  
(FBO Subanom)

ATTESTED  
M  
Forest Range Office  
Dullapally, Medchal Dist.

Spot panchanama  
conducted in my  
presence  
8/06/2021  
FOREST RANGE OFFICE  
DULLAPALLY, MEDCHAL DIS

Scanned with CamScanner

FORM "C"

See rule 3(8) of Telangana Forest Offences (Compounding and Prosecution Rules, 1969)

\*\*\*

**CERTIFICATE OF THE SAFE CUSTODY**

The following articles involved in a Forest Offence are in my safe custody, that are given in my custody by Sri. G. Srinivas Reddy (Designation) Forest Section Officer.  
On 08/06/2021.

I undertake the safe them from damage and loss and shall produce the same on demand by the authorized officer of Forest Department.

**Details of Articles taken over**

One Hitachi (L & T Komatsu vehicle No: NL1A391) value approx. 50 Lakhs.

Dated: 08/06/2021.

Signature and Designation  
M. Paul  
FBO Subabam

[Signature]  
Signature of Forest Officer  
Who seized the articles and handed  
Over the Custodian

"ATTESTED"  
[Signature]  
Forest Range Office  
Dullapally, Medchal Dist.

# Area Cleared in Gajularamaram RF



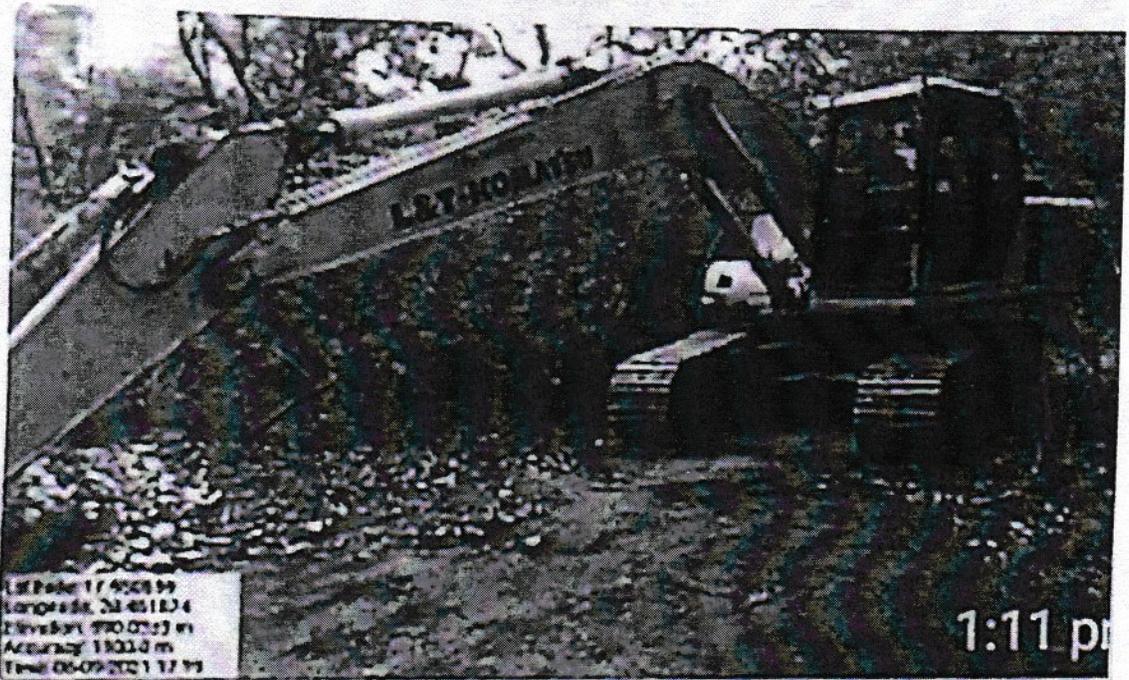
Area = Acres 0-18 Guntas

Location of Hitachi working at the time of inspection

S.No	lat	Long
1	17.546613	78.419964
2	17.546776	78.419397
3	17.546785	78.418989
4	17.546452	78.418995
5	17.546378	78.419045
6	17.546418	78.419147
7	17.546686	78.419095
8	17.546679	78.419404
9	17.546451	78.419936

17.546686  
78.419095

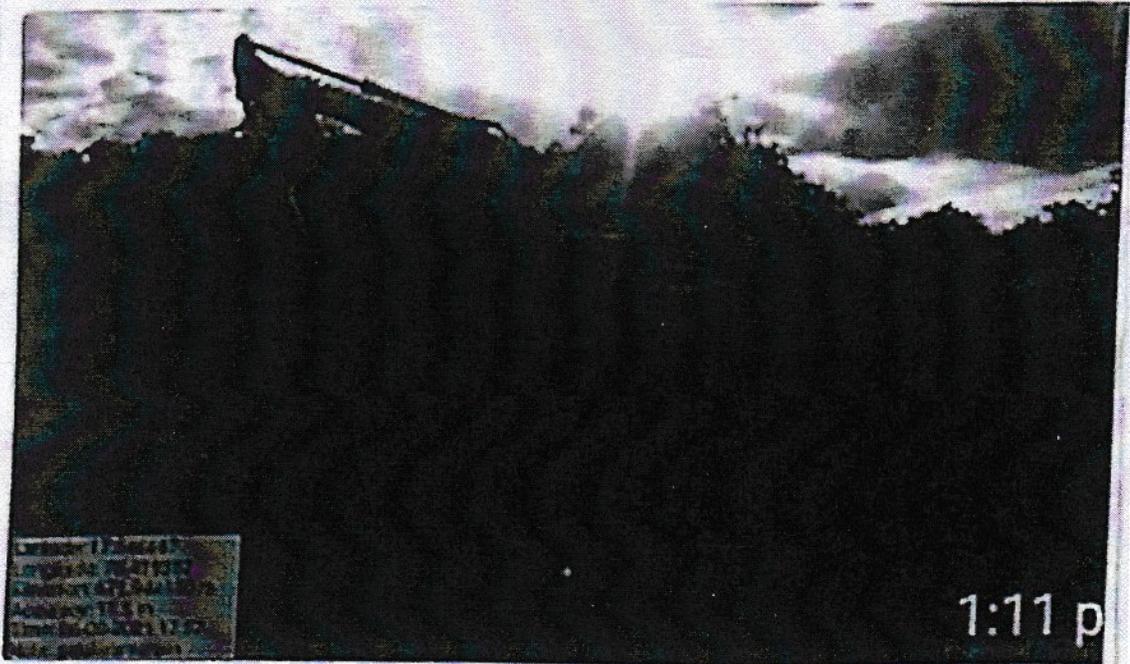
Forest Range Office  
Medchal Dist.



Lat: 17.450899  
Long: 81.241824  
Altitude: 970.0727 m  
Accuracy: 1.0000 m  
Time: 08-09-2021 17:11



*Forwarded*



Lat: 17.450899  
Long: 81.241824  
Altitude: 970.0727 m  
Accuracy: 1.0000 m  
Time: 08-09-2021 17:11

ATTESTED  
M  
**Forest Range Office**  
**Dullapally, Medchal Dist.**

Scanned with CamScanner

Date: - 05/01/2023

From:

Sri Permandlla Kiran Kumar S/o P. Lingam  
Aged about 34 Years,  
H-No 2-28 Gajularamaram Village,  
Hyderabad Telangana 500045.

To,

The Public Information Officer,  
Deputy Collector & Tahsildar Quthbullapur,  
Mandal Hyderabad, Telangana 500055.

अधपत्र COUNTERFOIL

इसे फाइल प्रेषक अपने पास रख ले।  
To be detached and kept  
by the Sender.

पोस्टल आर्डर

₹ 10

POSTAL ORDER

किसे अदा कला

To whom payable P.O.

P. Kiran Kumar Quthbullapur  
Mandal

किस डाकघर में

At what Office

क्या इसे क्रॉस किया है

Whether crossed

भेजने की तारीख

Date sent 05/01/2023

60F 212612

**Sub: Information Under R.T.I Act, of 2005**

Please provide the following information as early as possible under

1) Please provide Copies of Counters Filed before the Hon'ble High Court of  
Telangana and National Green Tribunal South Zone Chennai by the Quthbullapur  
Mandal Office for the cases below.

- W.P. No. 19337/2007
- W.P. No. 4741/2020
- W.P. No. 11082/2021
- W.P. No. 21398/2022
- W.P. No. 21412/2022
- O.A. No. 17/2022/SZ

19336/2007 R.T.I.

2) Please provide Certified Copies for Below File No's

- File No B/333/2016 Dated 07/01/2016
- File No B/778/2020 Dated 26/09/2020
- File No B/1061/2019
- File No B/1654/89 Dated 21/09/1998
- File No A/9600/03 Dated Nil/05/2004
- File No B/729/2012 Dated 19/06/2012

I am here with paid through Postal Order of Rs 10/- Postal Order No 60F 212612  
and ready to bear the charges required the Act, for providing the said information under  
the said Act. Please to provide the above information as early as per the Act as stated  
supra

Thanking You

Yours Sincerely  
P. Kiran Kumar

9666413666

**GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT**

Office of the  
Tahsildar  
Quthbullapur Mandal

**D/RTI/36/2023**

**Date.15.02.2023**

**MEMO**

Sub: RTI Act 2005 – Medchal Malkajgiri District - Quthbullapur Mandal –  
Gajularamaram Village – Requested to provide certain information – Reg.  
Ref: A/o Sri Permandla Kiran Kumar S/o P.Lingaiah – H.No.2-28  
Gajularamaram – HYD-500045 Dated:05-01-2023.

&&&

Adverting to the subject and reference cited, the information sought by you point wise are furnished here under

Sl No	Question	Answer
I	W.P.No.19336/2007	As verified the HC case status information counter filed in W.P.No.19336/2007 from DC. Quthbullapur before bifurcation of mandals and copy is not traceable in this office.
II	W.P.No.4741/2020	Instructions filed and copy enclosed
III	W.P.No.11082/2021	As verified the HC case status information no counter filed from office.
IV	W.P.No.21398/2022	
V	W.P.No.21412/2022	
VI	O.A.No.17/2022/SZ	Tahsildar is not a party hence not filed any counter.
2.I	File No.B/333/2016 Dated.07/01/2016	Copy Enclosed
II	File No.B/778/2020 Dated.26/09/2020	As verified available office records at this time the file No.B/778/2020 is not traceable.
III	File No.B/1061/2019	Copy Enclosed
IV	File No.B/1654/89 Dated.21/09/1998	As verified available office records at this time the file No.B/1654/1989 is not traceable.
V	File No.A/9600/2003 Dated.Nil/05/2004	As verified file No.A/9600/2003 Dated.Nil.05.2004 no such

		document available you can come and verify the file to collect specific information required on any working day.
VI	File No.B/729/2012 Dated.19/06/2012	As verified available office records at this time the file No.B/729/2012 is not traceable.

Hence informed under RTI Act 2005.

  
 PIO/Naib Tahsildar 15/06  
 Tahsil Office Outhbullapur  
 Medchal District.

To  
 Sri Permandla Kiran Kumar S/o P.Lingaiah – H.No.2-28 Gajularamaram – HYD -  
 500045.

Date: - 27/08/2022

From:

Sri Permandlla Kiran Kumar S/o P. Lingam  
Aged about 34 Years  
H-No 2-28 Gajularamaram Village,  
Hyderabad Telangana 500045

To,

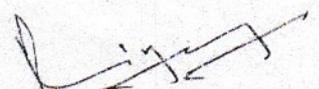
The PIO Officer,  
Deputy Collector & Tahsildar Quthbullapur,  
Mandal Hyderabad, Telangana 500055.

**Sub: Information Under R.T.I Act, of 2005**

1. Please Furnish, the detailed enquiry report Bundles which has conducted on the complaint made to the **(Director General, ACB Telangana State)** by the Petitioner P.Kiran Kumar R/o Gajularamaram Village and submitted detailed report to the District Collector Medchal Malkajiri Dist Vide File No B/179/2019 Dated /07/2020.

I am here with paid a court fee of Rs 10/- and ready to bear the charges required the Act, for providing the said information under the said Act. Please to provide the above information as early as per the Act as stated supra

Thanking You

  
Yours Sincerely  
P. Kiran Kumar

9666413666



**GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT**

Office of the  
Tahsildar  
Quthbullapur Mandal

D/RTI/137/2022

Date. 23.09.2022

**MEMO**

Sub: RTI Act 2005 – Medchal Malkajgiri District - Quthbullapur Mandal –  
Gajularamaram Village – Requested to provide certain information –  
Reg.

Ref: A/o Sri Permandla Kiran Kumar S/o P.Lingaiah – H.No.2-28  
Gajularamaram – HYD-500045 Dated:27-08-2022.

&&&

No Such Letter addressed to the District Collector Stating ACB, DG,  
Telangana as observed file No.B/179/2019. How ever a letter addressed to RDO  
Malkajgiri Division Lr No.B/179/2019 Date.25.02.2020 is observed and copy of the  
same is enclosed.

*Genay*  
*fa.*  
PIO/Naib Tahsildar  
Tahsil Office Quthbullapur  
Quthbullapur Mandal  
Medchal District.

To,  
Sri Permandla Kiran Kumar S/o P.Lingaiah – H.No.2-28 Gajularamaram – HYD-55.

- / -

**GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT**

From,  
Sri.N.Madhusudhan,  
Revenue Divisional Officer,  
Malkajgiri Division.

To,  
The Tahsildar,  
Quthbullapur Mandal.

*RTI*  
*Urgent put up*  
*without any*  
*delay* *16/12*

Lr.No.A/1180/2019,Dt:30.11.2019

Sub: PUBLIC SERVANTS - Medchal - Malkajgiri District - Malkajgiri Division  
- Certain allegation against Revenue Officials of Quthbullapur Mandal -  
Report called for - Reg.

Ref: District Collector, Medchal - Malkajgiri District, Lr.No.A3/2148/2019,  
Dt:21.10.2019.

@@@

I invite your attention to the reference cited, wherein the District Collector, Medchal - Malkajgiri District has informed that the DG, ACB, TS, Hyderabad has forwarded a complaint petition filed against the Revenue Officials of Quthbullapur Mandal. Hence it is requested to enquire into the allegations and submit report at the earliest.

Therefore, while enclosing a copy of the reference cited, you are hereby requested to conduct discreet enquiry and submit detailed report on the allegations against the Revenue Officials of Quthbullapur Mandal at the earliest so as to submit the same to the District Collector, Medchal - Malkajgiri District.

Encl(As Above)

**// Issued under RTI Act,2005 //**

Yours Faithfully

*Genay*  
*To*  
*14/12*

*[Signature]*  
Revenue Divisional Office  
Malkajgiri Division

10447/19

10/10/19 To, - 2 -

From,

The Director General,  
Anti-Corruption Bureau,  
Telangana State,  
Hyderabad.

The Collector and District Magistrate  
Medchal - Malkajgiri District.

REVENUE OFFICER  
Medchal District  
PESMI

14 OCT 2019

C.No.730/PTN-DD(A)/2019, dt.0/-10-2019.

Sub: Public Servants - Certain allegations against Sri A. Somi Reddy,  
Vokshit White Litus & Hill View along with Revenue officials of  
Quthbullapur - Petition sent - Regarding.

Ref: Petition received from Sri Permandla Kiran Kumar, Gajularamaram  
forwarded by CBI, ACB, Hyderabad.

10 OCT 2019  
Handwritten notes in Telugu and English, including 'DPO/AD' and '10 OCT 2019'.

###

The petition cited is sent herewith for taking necessary action at your end. The  
Bureau has not made any enquiry in the matter.

Yours faithfully,

*Ramana Kumar*

for Director General,  
Anti-Corruption Bureau,  
T.S., Hyderabad.

Encl: Petition in original along with CD.

// Issued under RTI Act, 2005 //

Genay  
to  
14/10/19

A1  
21/10/19

A3/2148/19

-3- 6449 / 19/9/19 730/PTN-DDCA/19  
dt. 18/9/19

**CENTRAL BUREAU OF INVESTIGATION**  
**ANTI-CORRUPTION BRANCH**  
III Floor, Kendriya Sadan,  
Sultan Bazar, Koti, Hyderabad-500 095  
Phones: (040) 24732762, 63 & 68 and 24734667  
Fax: (040) 24731662, e-mail: hobachyd@cbi.gov.in

**Confidential/By speed post.**

No.C5/CE.616/19/Misc.Complt/CBI/HC-2704

Dt:13-9-2019.

To  
The Director General,  
ACB,T.S.,  
**HYDERABAD.**

Sir,

Sub: Forwarding of compt.dt. 5-9-19 from Permandllakiran kumar, business,  
r/o 2-28, Gajularamaram V, Guthbullapur M, Medchal Malkajgiri dist.,Hyd.55 -  
Reg.

53  
18/9/19

Complaint dated 5-9-19 received from Permandllakiran kumar, business, r/o 2-28  
Gajularamaram V, Guthbullapur M, Medchal Malkajgiri dist., Hyderabad-55 against Land  
grabbers A.Somi reddy Vokshith white lotus & Vokshith hill view, K.Raja reddy Venu  
Archade & Veenus Infra, Veenus Heights (Tata school), binamis of Kuna Srisaila gou  
President, District.Congress Committee, Medchal-Malkajgiri dist., alongwith govt. revenue  
officials, is forwarded herewith in original for necessary action, on the point of jurisdiction.

Yours faithfully,

DY.INSR.GENL.OF POLICE,  
CBI:ACB:HYDERABAD

Encl: As above

// Issued under RTI Act.2005 //

Genap  
to  
14/02

DO SB  
only  
12/9/19  
DD Admin

Date: 05-09-2019

-4-

The Central Bureau of Investigation,  
Rep by its Authorised Signatory,  
O/o. B-6, Third Floor, Kendriya Sadan,  
Main Road, Sultan Bazar, Koti, Hyderabad-500095

Sub: -To take necessary action and investigate the matter through proper channel and to punish the culprits i.e., M/s. **VOKSHITH WHITE LOTUS, VOKSHITH HILL VIEW (SR DEVELOPERS) & (VEENUS ARCADE, VEENUS INFRA)**, rep by **A. Somi Reddy, K. Raja Reddy, Kuna Srisailam Goud (President District Congress Committee, Medchal-Malkajgiri District)** who, illegally occupied and made plots on Forest Land & Govt land in Sy Nos. 11, 12, 13, 19, 100, 127, 307, 329 & 342 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District, Telangana State, India- 500055, with the support of revenue and municipal authorities occupied the land worth of more than 500 Crores— Req-Reg

Respected Sir,

I, **Permandlla Kiran Kumar**, S/o. Late Permandlla Lingam, Aged about 31 Years, Occ: Business, R/o. H.No. 2-28, Gajularamaram Village Quthbullapur Mandal, Medchal-Malkajgiri District, Hyderabad, Telangana, India 500055, here by submit few lines for your kind consideration and necessary action against the persons, who illegally encroached and occupied the Government Land and forest land with the support of Revenue Officials of Quthubullapur Mandal, who wilfully Supporting the said land Grabbers for making Illegal and Unauthorised Layouts over the Government Lands which includes Forest Lands and getting huge amounts by selling the same to the Innocent Purchasers.

It is submitted that the land in Sy Nos. 11, 12, 13, 19, 100, 127, 307, 329 & 342 of Gajularamaram Village belongs to Government which includes Forest land, which is a vast extent adjacent to Gajularamaram village, as per present market rate the value of the land is worth of 1000 crores and odd and due to negligence of the government authorities, the Land grabbers M/s. **VOKSHITH WHITE LOTUS, VOKSHITH HILL VIEW (SR DEVELOPERS) & (VEENUS ARCADE, VEENUS INFRA)** with the support of (Quthbullapur Mandal & Quthubullapur Revenue Officials) Changed the boundaries of the said survey Numbers and making the Plots with the support of Officials of Gajularamaram Municipal Circle, and as such the acts of the said land grabbers were causing huge loss the government and also the said real estate people are destroying the natural ECO system and causing huge loss to the nature also.

I further submit that due to the Illegal and Unauthorised Encroachment over the Government land and forest land by the Land Grabbers **(A. Somi Reddy "VOKSHITH WHITE LOTUS & VOKSHITH HILL VIEW (SR DEVELOPERS)" K. Raja Reddy (VEENUS ARCADE & VEENUS INFRA, VEENUS HEIGHTS) (TATVA SCHOOL)** who are the binamies of **Kuna Srisailam Goud (President District Congress Committee, Medchal-Malkajgiri District)** (Which companies are not existing on records and they are shell companies) with the support of the Government officials (Municipal and Revenue) earned more than 500 crores as a black money, as they are not showing the same in their income tax returns and making the plots on said survey numbers, AND ENCROCHED THE LAND ADMEASURING

// Issued under RTI Act, 2005 //

Genave  
to  
11/02

-5-

**100 GUTNAS** approximately in the above government and forest lands and if anybody common people raises any objection about illegal occupation of the Govt land then they are likely to threaten them with dire consequences as such they caused loss of Rs. 500 Crores approximately to the state treasury and evaded the taxes to the Government and they are selling the land in sq Yards ( each Sq Yard rate is of Rs. 30, 000/- to 45, 000/-).

I further submit that if your kind authority makes a full-fledged enquiry about this matter in respect of said govt survey numbers, it may lead to reveal the actual culprits and the snakes who are hidden behind this and also the Government land will be protected from the hands of the land grabbers, who made money from the said lands worth of Rs. 500 Crores and even if your authority makes sudden visits and rides over the offices and houses of the above mentioned realtors and leader the true facts will come out.

I submit that being a Citizen I have made several representations to the Quthbullapur Revenue Officials with regard to the Land Grabbing/Encroachments by the said Land Grabbers in Govt land and forest land but all my efforts are in vain, moreover the revenue officials are suggesting me not to interfere in said activities of said land grabbers. I submit that I have made several representations to the Mandal Revenue office, Quthbullapur Mandal, under RTI Act, to reveal the actual position in and over the said govt lands and forest lands and how the land grabbers, govt officials are colluded with each other and how they are making the crores of Rupees money with their illegal and un-lawful activities and how they are evading the taxes to the Government.

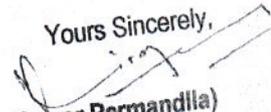
I further submit that the said land grabbers with the support of sub-Registrar office, Quthbullapur creating regd documents over the said Govt Lands and forest lands and it is pertinent to mention here that the concerned sub-Registrar office staff are doing registrations at late nights without following due process of Law as prescribed under the Stamps & Registration Act, (without mentioning the PAN number of parties etc) at the instance of the said land grabbers at their offices and hotels and also the said land grabbers basing on the said sham documents getting huge bank loans from different banks and evading to repay the same.

Therefore I request your kind authority look into the matter very seriously and to take necessary action and investigate the matter with **Physical Verification** over the said Government Lands and forest lands in the above said survey numbers as stated Supra and to take necessary actions against the Culprits of the Government Officials (Revenue, forest, registration department officials and Municipal officials) who are supporting the said land Grabbers and also take Necessary and Immediate Action against the Land Grabbers by riding their offices and houses with spot and sudden inspection in the Interest of Natural Justice and punish them accordingly for the sake of state interest.

I am here with enclosing the proofs of Documents and also the Paper Publications with YouTube Clippings with compact Disk (CD) Attached for your Kind perusal and also I am ready to provide all the information personally when required as per your notice/information.

Thanking your

Yours Sincerely,

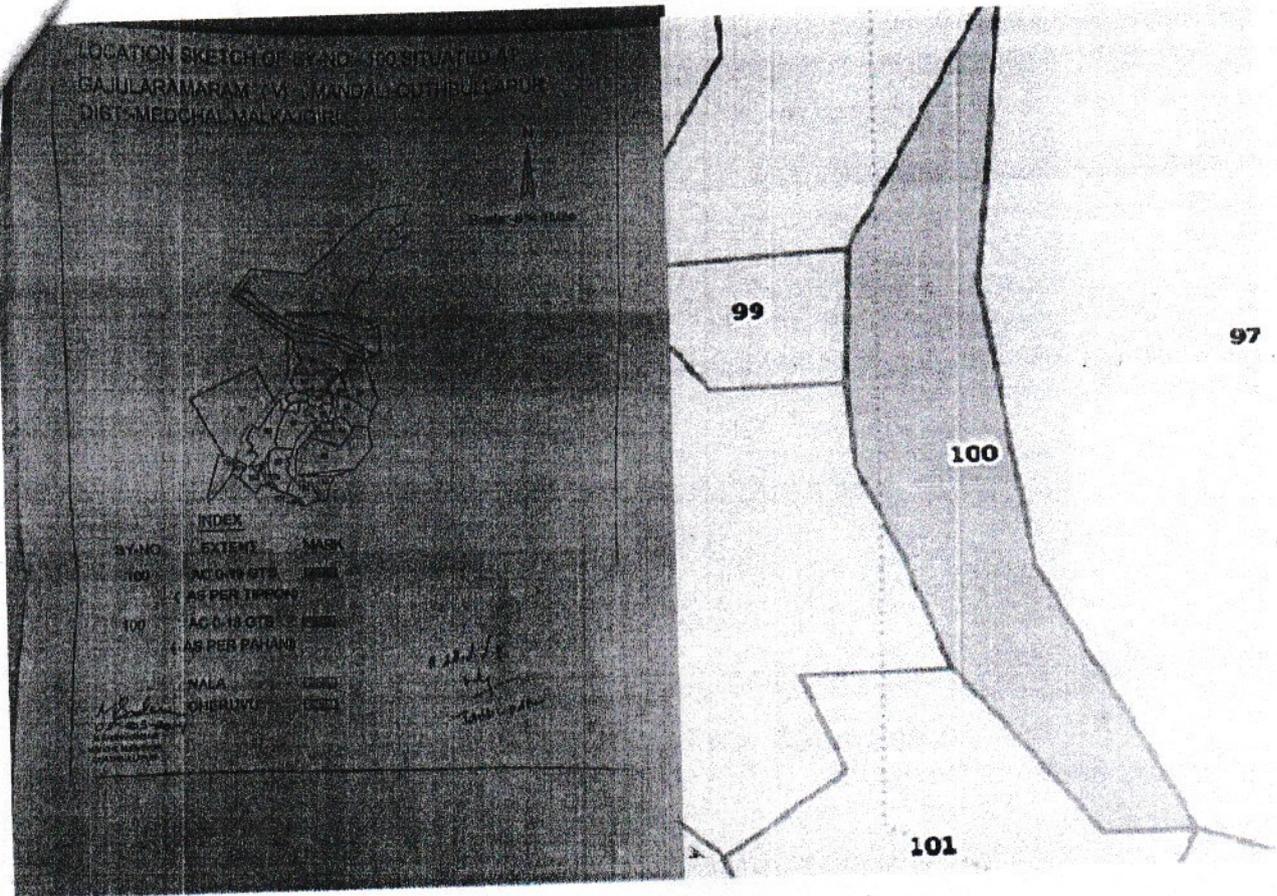
  
(Kiran Kumar Permandia)

9666 413666

// Issued under RTI Act, 2005 //  
Ganay  
to  
m/02

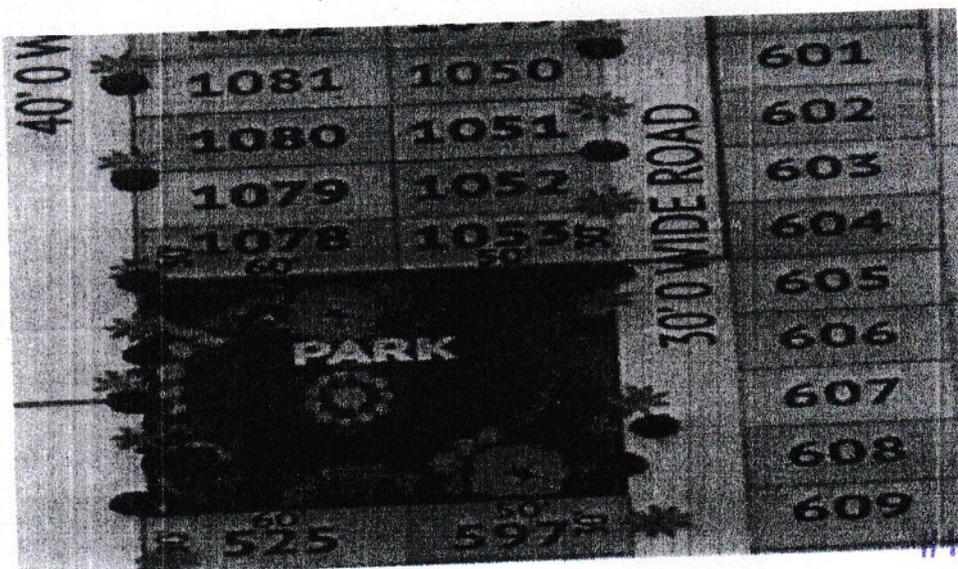
6-

No: - 100 with total extent as per (Tippon and Phani).



Picture of SY-NO :- 100 Total Extent of 19 Guntas (Actual map)

VOKSHITH WHITE LOTUS (SR DEVELOPERS) have change the boundaries and made layout



Issued under RTI Act, 2005 //

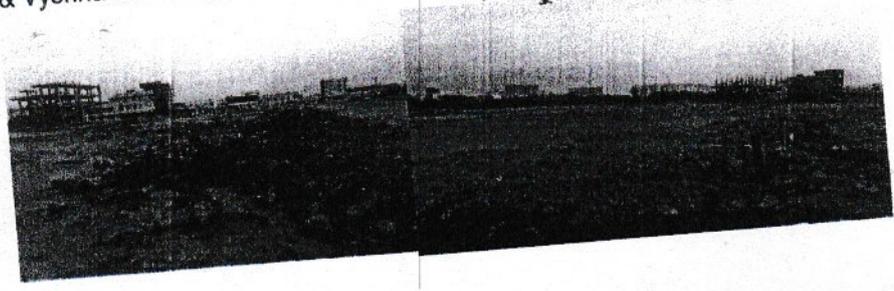
*Copy to 14/02*

-7-

10: - 19 Total extent of Land is Ac. 471-14 gutnas at Gajularamaram Village clean-up  
by cutting the Valuable Trees and Destroying ECO System of FOREST LAND.



Forest Land Occupied by SR Developers, Venus Infra, Venus arcade  
& Vyshnavi Developers



3) Sy No: -12 Total Extent of Land is Ac. 12-17 Guntas at Gajularamaram Village VOKSHITH HILL  
VIEW (SR DEVELOPERS) removed the Sign board Including Government land be said his  
project and laid 40- Feet road as the Venture had no EXIT WAY and also Occupied  
Chintalcheruvu land by removing the sign boards of Survey markings made by surveyor.

### Construction goes on sans NOC from Forest dept



**THANNEER NARAYAN**  
Construction work is going on at the site of the proposed project, but the Forest Department has not issued the necessary NOC. The project is being undertaken by SR Developers. The site is located in the forested area of Gajularamaram Village. The project is being undertaken by SR Developers. The site is located in the forested area of Gajularamaram Village. The project is being undertaken by SR Developers. The site is located in the forested area of Gajularamaram Village.



// Issued under RTI Act, 2005 //

Uthay  
T  
14/02

-8-

No:- 445 boundries has been changed and made plots unauthorisedly after survey made by the survayer please have a glance at below pictures.

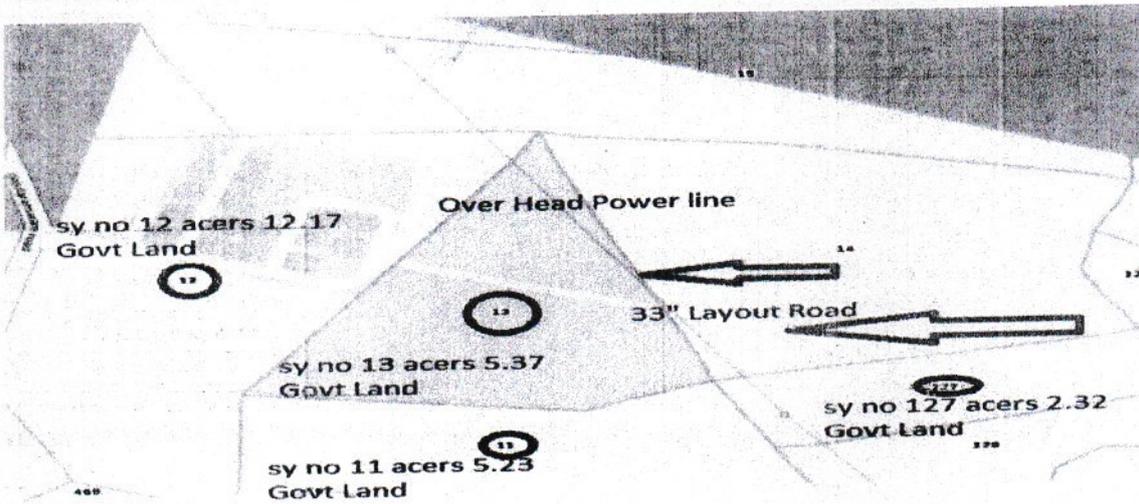
Before:-



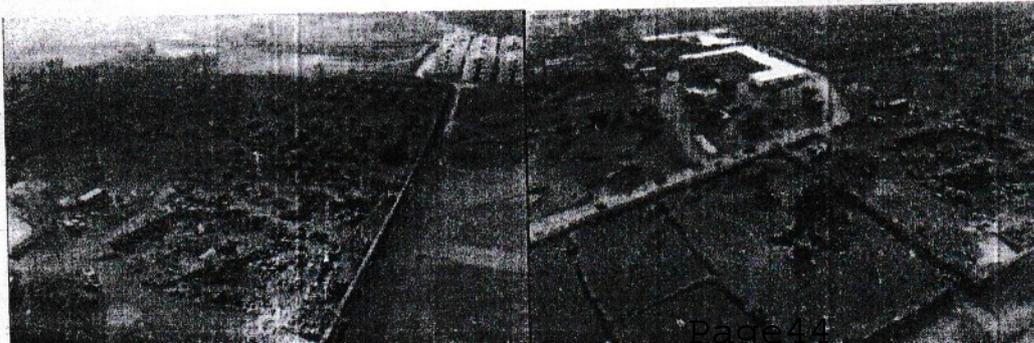
After:-



4) Survey number 11, 13 & 127 are GOVT Lands occupied by TATVA SCHOOL and VEENUS ENCLAVE.



Pictures of Govt land Occupied by TATVA School and Venus Enclave



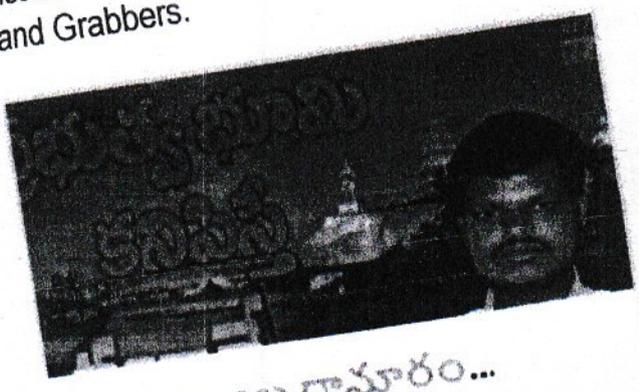
// Issued under RTI Act, 2005 //

Genap  
to  
14/02

- 9 -

<https://youtu.be/J9M02uCuN0I>

Please look into the attached link how the Revenue and Municipal officials are supporting to the Land Grabbers.



కాబాల రామారం...

Thanking You

**Kiran Kumar Permandlla**  
Cell No 9666413666

Email: permandllakiru369@gmail.com

// Issued under RTI Act, 2005 //

*Permandlla*  
14/02

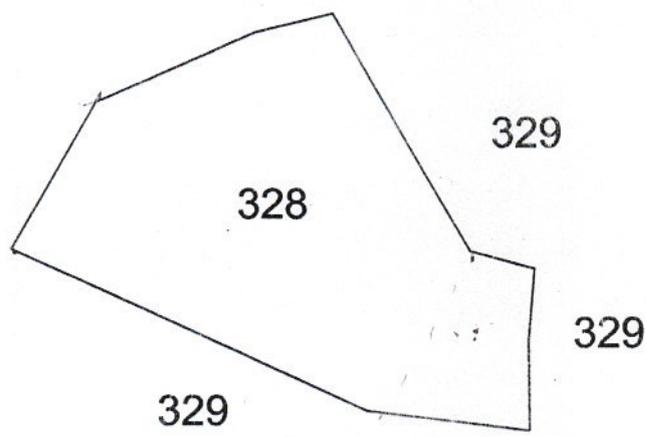
LOCATION SKETCH OF SURVEY NO : 328 AT

GAJULARAMARAM VILLAGE, QUTHBULLAPURL MANDAL, MEDCHAL DISTRICT

NORTH



SCALE: 8" = 1 MILE



INDEX

S.NO:	sy no	AREA	MARK
1	328	AC10-39GTS	<input type="checkbox"/>

// Issued under RTI Act,2005 //

*Genap  
to  
14/02*

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

1672  
From  
Dr.M.V Reddy, I.A.S  
Collector & District Magistrate  
Medchal-Malkajgiri District

To  
1. District Forest Officer  
Medchal-Malkajgiri District  
2. Law Officer, Collectorate  
Medchal-Malkajgiri District  
3. Tahsildar, Quthbullapur Mandal  
Medchal-Malkajgiri District



PMC No: PMC/612/648/2019 Dated: 26/08/2019

Sub: Grievance Cell - Medchal- Malkajgiri District - Representation of Sri Permandla Kiran Kumar against encroachment of Government land and Forest land in Sy.No 12,13,19,100 & 329 of Gajularamaram Village - Reg.

Ref: Hon'ble Chief Minister Office, Government of Telangana,  
Secretariat, Hyd No 5952/GEN-GP/19 received on 21/08/2019

\* \* \*

Sir/Madam,

Please find enclosed herewith a copy of the representation of Sri Permandla Kiran Kumar requesting against encroachment of Government land and Forest land in Sy.No 12,13,19,100 & 329 of Gajularamaram Village by M/s Vokshith White Lotus, Vokshith Hill View (SR Developers) & Veenus, Veenus Intra which was forwarded by the Hon'ble Chief Minister's Office.

In this regard, it is requested to look into the matter and take necessary action as per rules.

Encl: (As above)

For Collector  
Sd/-  
District Collector  
Medchal-Malkajgiri District

// Attested //

Administrative Officer, Collectorate  
Medchal-Malkajgiri District

// Issued under RTI Act,2005 //

Copy to Sri Permandla Kiran Kumar S/o Late Permandla Lingam R/o H.No 2-28, Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District.

549

-12-

8577/19  
21/8/19

Chief Minister's Office  
 Government of Telangana  
 Secretariat, Hyderabad-500 022.  
 No. 5952/Gen-4/19  
 Dated. \_\_\_\_\_  
 Department Collector - Medchal  
 For taking necessary action and informing the applicant



The Hon'ble Chief Minister,  
 State of Telangana, Pragathi Bhavan,  
 Hyderabad.

GM  
 Medchal

Sub. -To direct the concerned Revenue and Forest departmental officials to take Necessary action against M/s. **VOKSHITH WHITE LOTUS, VOKSHITH HILL VIEW (SR DEVELOPERS) & (VEENUS ARCADE, VEENUS INFRA), rep by A. Somi Reddy, K. Raja Reddy, Kuna Srisailam Goud (President District Congress Committee, Medchal-Malkajgiri District)** who, illegally occupied and made plots on Forest Land & Govt land in Sy Nos. 12, 13, 19, 100, and 329 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District, Telangana State, India- 500055, with the support of revenue and municipal authorities (occupied the land worth of more than 100 Crores) - Req-Reg

3

Respected Sir,

I, **Permandlla Kiran Kumar**, S/o. Late Permandlla Lingam, Aged about 31 Years, Occ: Business, R/o. H.No. 2-28, Gajularamaram Village Quthbullapur Mandal, Medchal-Malkajgiri District, Hyderabad, Telangana, India 500055, do here by submit few lines for your kind consideration and necessary action against the persons, who illegally encroached and occupied the Government Land with the support of Revenue Officials of Quthubullapur Mandal, who wilfully Supporting the said land Grabbers for making Illegal and Unauthorised Layouts over the Government Lands which includes Forest Lands and getting huge amounts by selling the same to the Innocent Purchasers.

3/Pr

It is submitted that the land in Sy Nos. 12, 13, 19, 100, and 329 belongs to Government which includes Forest land, which is a vast extent adjacent to Gajularamaram village, as per present market rate the value of the land is worth of 1000 crores and odd and due to negligence of the government authorities, the Land grabbers M/s. **VOKSHITH WHITE LOTUS, VOKSHITH HILL VIEW (SR DEVELOPERS) & (VEENUS ARCADE, VEENUS INFRA)** with the support of (Quthbullapur Mandal & Quthubullapur Revenue Officials) Changed the Official boundaries of the said survey Numbers and making the Plots with the support of Officials of Gajularamaram Municipal Circle, and as such the acts of the said land grabbers were causing huge loss to the government and also the said real estate people are destroying the natural ECO system and causing huge loss to the nature also.

// Issued under RTI Act, 2005 //

Genay  
 21/02

further submit that due to the Illegal and Unauthorised Encroachment over the Government land by the Land Grabbers (A. Somi Reddy "VOKSHITH WHITE LOTUS&VOKSHITH HILL VIEW (SR DEVELOPERS)" K. Raja Reddy (VEENUS ARCADE&VEENUS INFRA)) who are the binamies of Kuna Srisailam Goud (President District Congress Committee, Medchal-Malkajgiri District) with the support of the Government officials (Municipal and Revenue) earned more than 100 crores as a black money, as they are not showing the same in their income tax returns and making the plots on said survey numbers, and if anybody from common people raises any objection about illegal occupation of the Govt land then they used to threaten them with dire consequences as such they caused loss of Rs. 100 Crores above to the state treasury and evaded the taxes to the Government.

I further submit that if your kind authority makes an internal enquiry about this matter in respect of said govt survey numbers, it may leads to reveal the actual culprits and the snakes who are hidden behind this.

I submit that being a Citizen I have made several representations to the Quthbullapur Revenue Officials with regard to the Land Grabbing/Encroachment by the said Land Grabbers in Govt land but all my efforts are in Vain, moreover the revenue officials are suggesting me not to interfere in said activities. I submit that I have made several representations to the Mandal Revenue office, Quthubullapur Mandal, under RTI Act, to reveal the actual position in and over the said govt lands and how the land grabbers, govt officials are colluded with each other and how they are making the crores of Rupees money with their illegal and un-lawful activities and how they are evading the taxes to the Government.

I further submit that the said land grabbers with the support of sub-Registrar office, Quthubullapur creating regd documents over the said Govt Lands and basing on the said sham documents they are getting huge bank loans from different banks and evading to repay the same.

// Issued under RTI Act, 2005 //

Genay  
to  
1/10/2

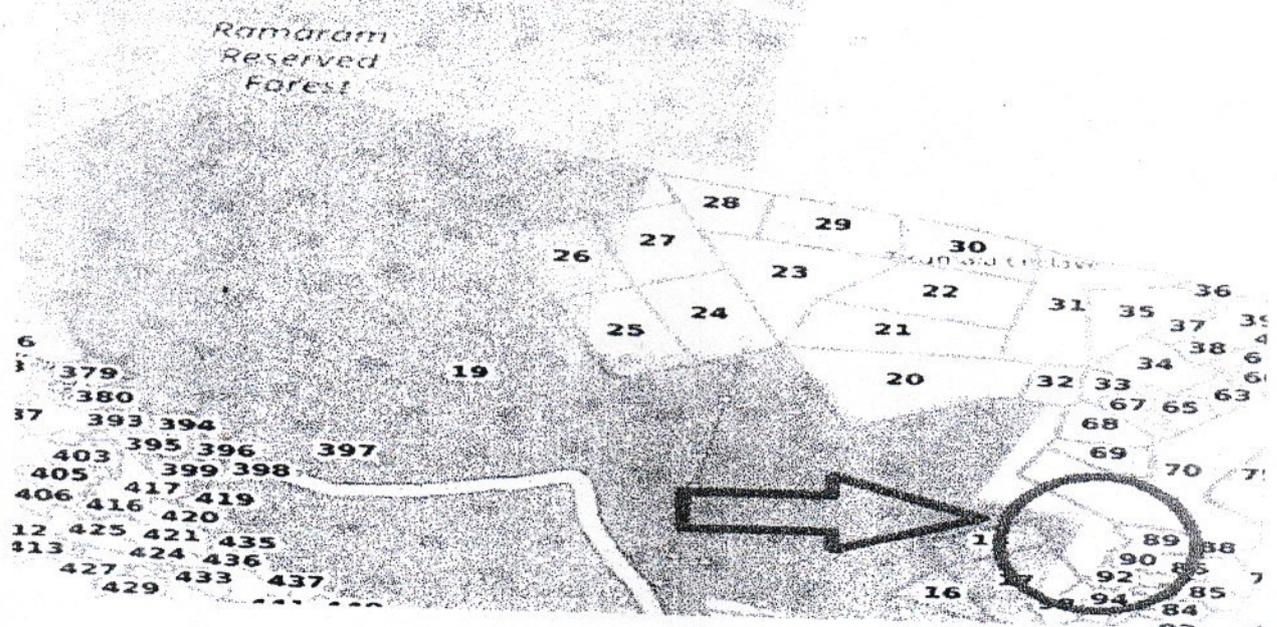


-15-

1081	1050	601
1080	1051	602
1079	1052	603
1078	1053	604
PARK		605
		606
		607
		608
525	597	609

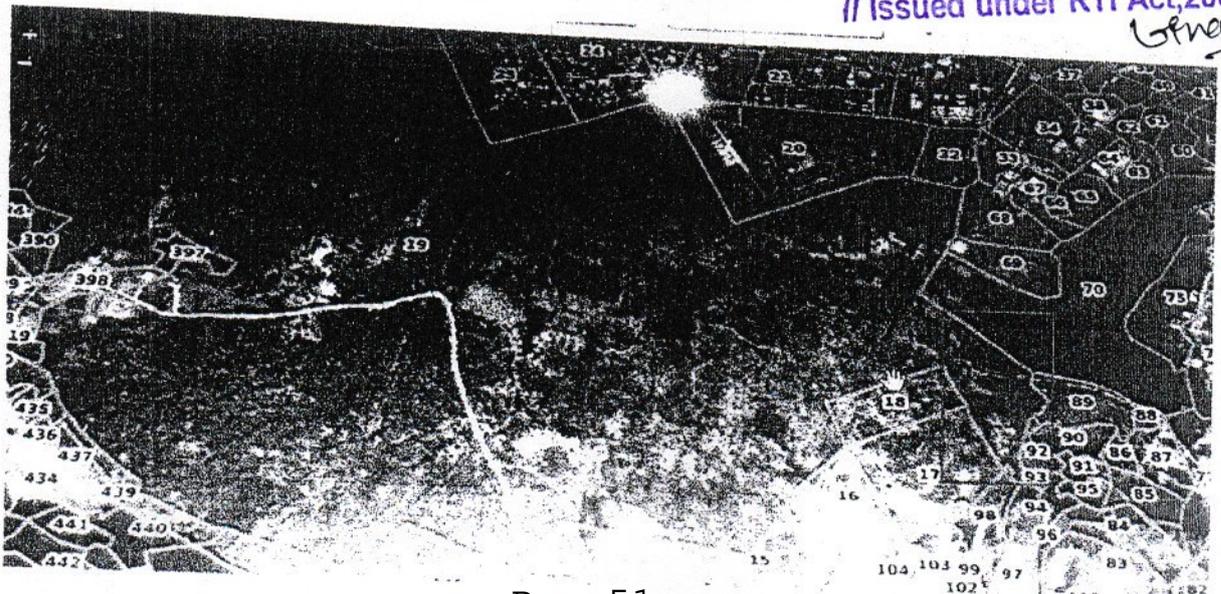
30'0 WIDE ROAD

2) Sy No: - 19 Total extent of Land is Ac. 471-14 gutnas at Gajularamaram Village clean-up made by cutting the Valuable Trees and Destroying ECO System of **FOREST LAND**.

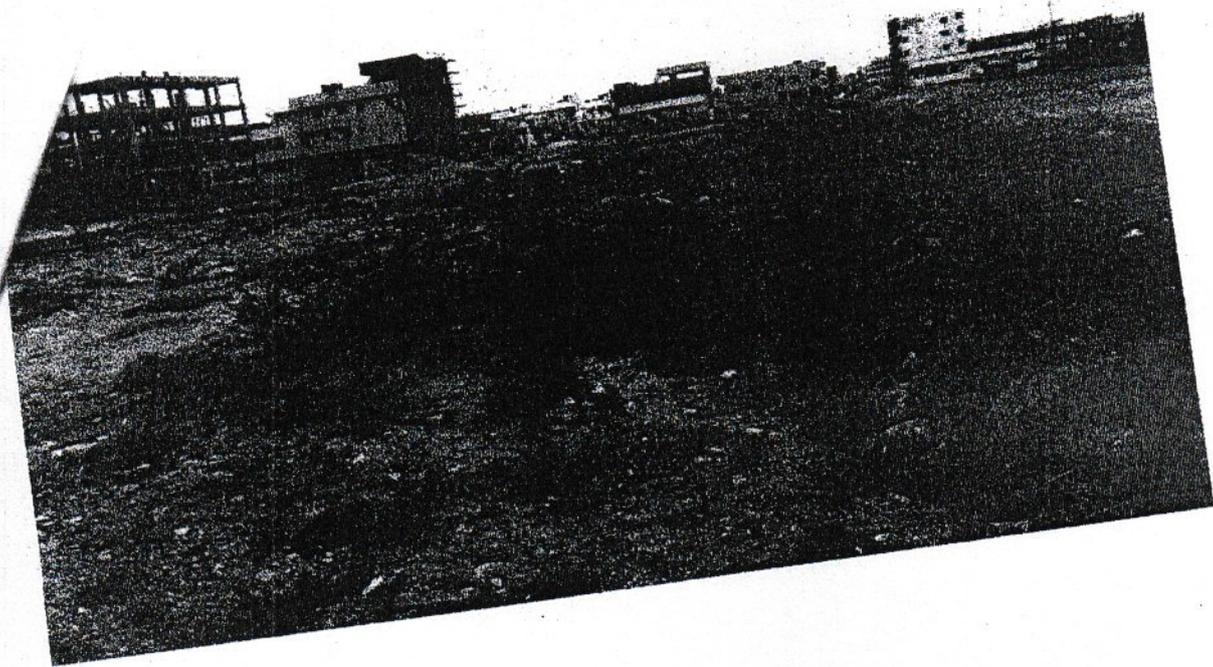


// Issued under RTI Act, 2005 //

*Geney*  
14/02



-16-



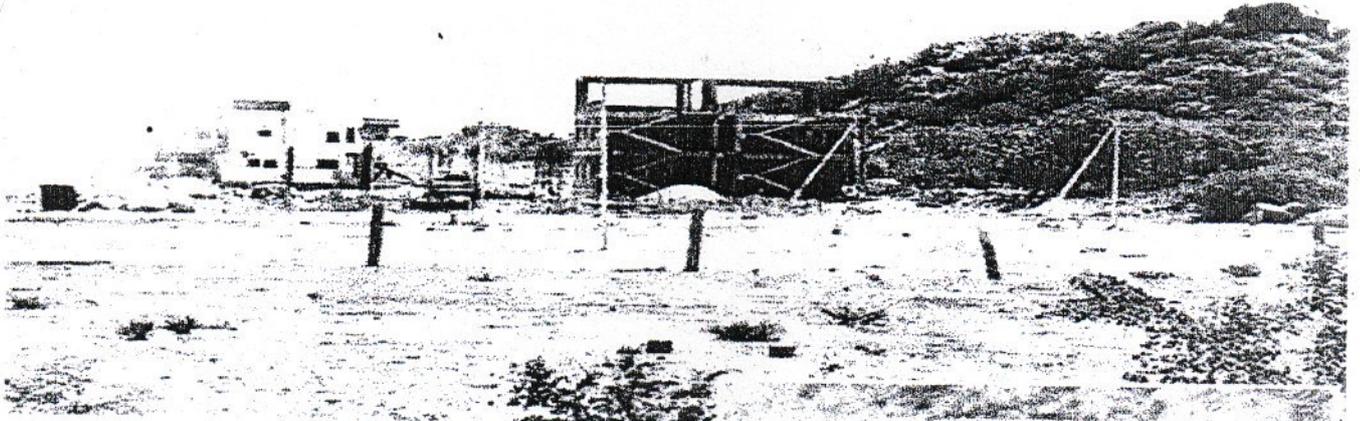
3) Sy No: -12 Total Extent of Land is Ac. 12-17 Guntasat Gajularamaram Village VOKSHITH HILL VIEW (SR DEVELOPERS) removed the Sign board Including Government land be said his project and laid 40- Feet road as the Venture had no EXIT WAY and also Occupied Chintal Cheruvu land by removing the sign boards of Survey markings made by surveyor.

// Issued under RTI Act, 2005 //

*Signature*  
to  
M/02

-12-

# Construction goes on sans NOC from Forest dept



HANS NEWS SERVICE

**Qutbullapur:** Despite registering several land-grabbing cases by the Revenue officials, land sharks in Qutbullapur division seem to be not afraid of law and are undertaking their construction activities without any problem.

A realtor even removed the sign board indicating government land beside his project and laid 40-foot road as the venture had no exit way.

Moreover, he has been selling flats without taking NOC from the Revenue, Irrigation and Forest departments for his project. Several people expressed their anger over the matter and suspected connivance of the officials and the builder.

As per details, the land where the construction was taken up is sur-

rounded by the government lands. In Gajularamam survey no. 12 has 12.17 acres of government land, of which some land has been allocated for construction of JNNRUM houses.

The venture is taken up in a one-acre plot beside the government land but there is no way to go out.

The builder of the project removed the sign board and built 40 feet road on the government land.

While the builder needs to take permission from the Forest department and the Irrigation department as the land is surrounded by forest lands on one side and Chintal tank on the other side. Locals have raised objection over construction just beside PTL pillar

but the Irrigation officers have not responded to their objection.

When the Hans India contacted, the local FRO Sridevi on the issue, she said that a warning letter has been already sent to the builder and the local MRO has been instructed to conduct survey. She warned that a NOC from the Forest department is mandatory for any construction beside the Forest lands and a non-bailable case would be filed against them under Forest conservation and Biodiversity Act.

HANS INDIA

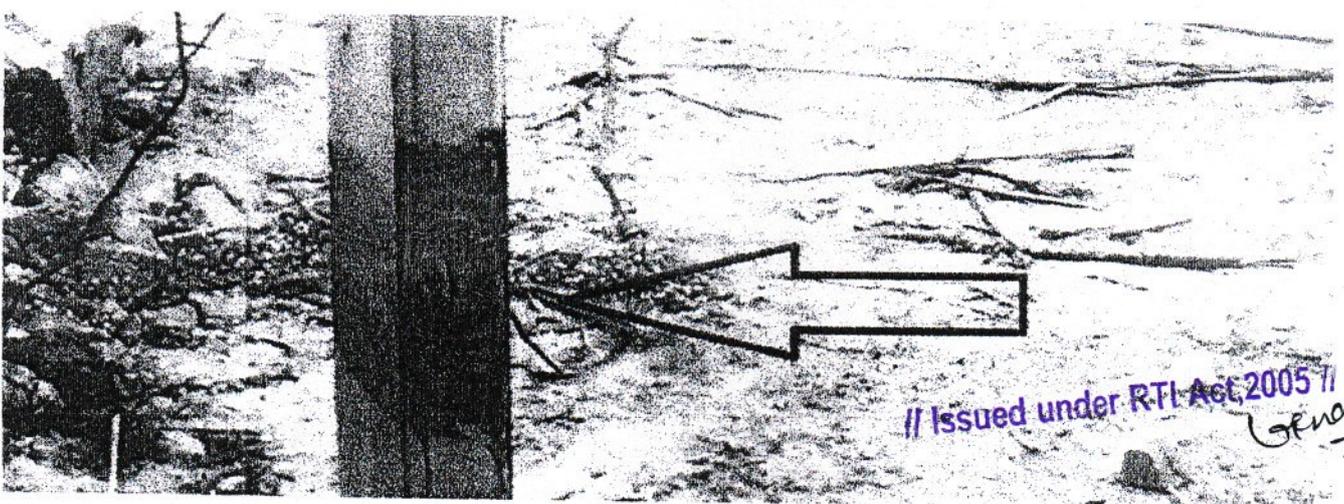
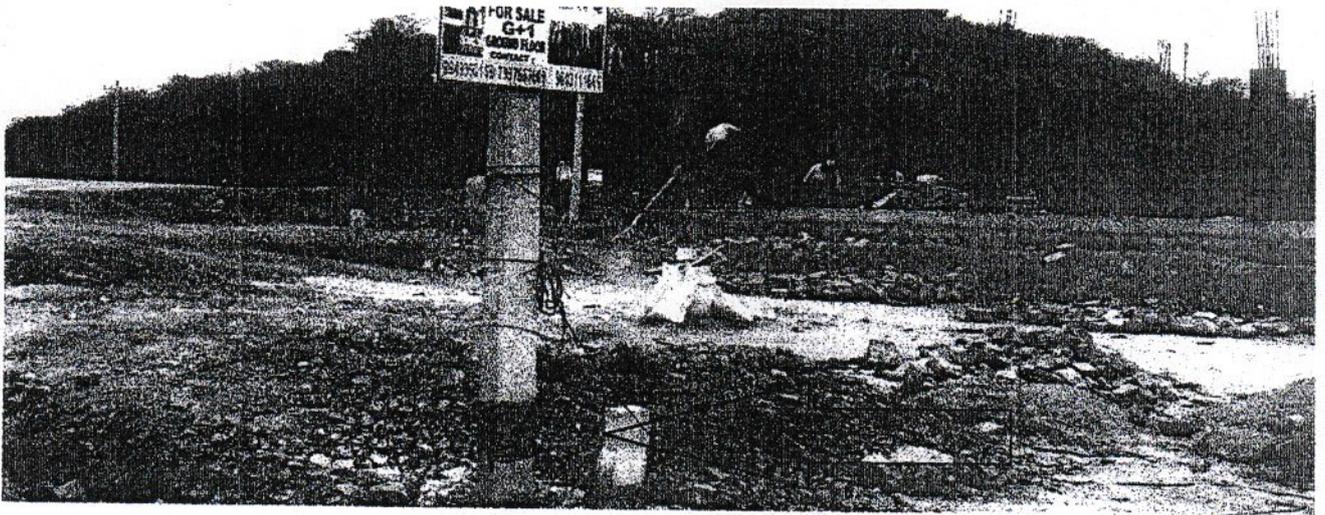
Wed, 03 July 2019

<https://paper.thehansindia.com/40963017>

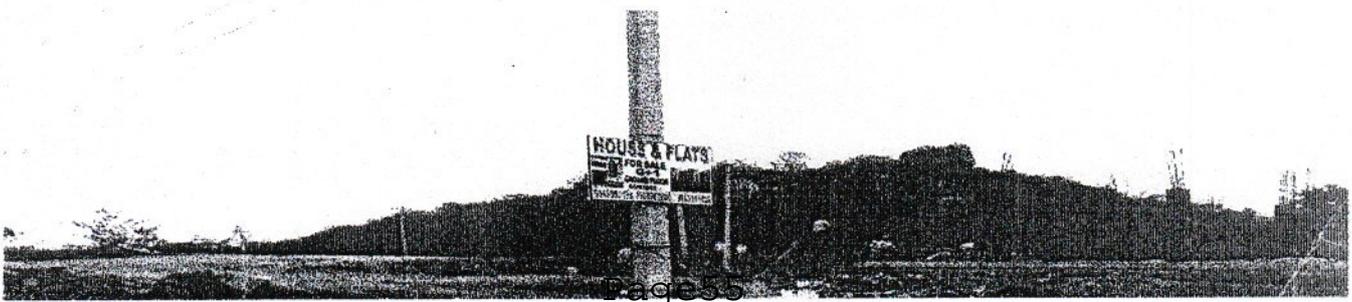
// Issued under RTI Act, 2005 //

Gfnay  
FW  
14/02





// Issued under RTI Act, 2005 //  
Gknay  
to  
14/12



-20-

<https://youtu.be/J9M02uCuN0I>

se look into the attached link how the Revenue and Municipal officials are supporting to the and Grabbers.



... ..

Thanking You

*Kiran Kumar*

**Kiran Kumar Permandlla**

Cell No 9666413666

Email: permandllakiru369@gmail.com

// Issued under RTI Act, 2005 //

*Genap  
to  
14/02*

Acknowledgement Receipt

28

-21-



Thanks for the Registration!

Name : Telangana Rashtra Samithi
Mobile No. : 9490471185
Address:
Telangana Rashtra Samithi,Gajula Ramaram,Gajula Ramaram
Village:GAJULARAMARAM
Mandal:QUTHBULLAPUR
Grievance Subject:Requests

Your Grievance is Registered vide Registration no. MRDOM/E/2019/00019 On 05-08-2019
Please keep the registration number for all future correspondence.
Your Grievance is sent to RDO Malkajgiri

RDO
Tah. Q.Pur
For immediate action
to report
RD
1/8/2019

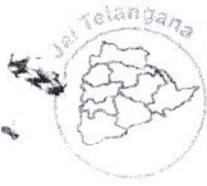


...ంబ లలవుబలు ఈ ఉపదనల ...
స్థానికంగా కుత్బుల్లాపూర్ మండల తహసీల్దార్ గారికి మరియు మేడ్చల్ మల్కాజ్గిరి జిల్లా కలెక్టర్ గారికి ఇట్టి సమాచారం అందించడం జరిగినది. అయిన కానీ ఇప్పటి వరకు ఎలాంటి చర్యలు తీసుకోలేదు. వారికి ఇచ్చిన పత్రాలను మీకు జతచేయడం జరిగినది. ఇట్టి ప్రభుత్వ భూమిని కాపాడుతారని మా యొక్క మనవి.
ఇంతకు ముందు కూడా ఈ కంప్లెంట్ తహసీల్దార్ గారికి, మేయర్ గారికి మరియు తమిళనాడు కూడా ఇవ్వడం జరిగింది. కావున దయవుంచి ఇప్పుడైనా స్పందించగలరని కోరుచున్నాము.

ఇట్లు
// Issued under RTI Act, 2005 //
TR.S. Q.PUR.
కస్తూరి బాలరాజు
వి.బి.సి. గానుద్దీన్
సంపత్ మాధవ రెడ్డి

8008001254 9490471185 8008443





# TELANGANA RASHTRA SAMITHI

Telangana Bhavan, Road No. 10, Banjara Hills, Hyderabad - 500034.

Ph : 23556666, 23681166, 23546679, Fax : 23543388

E-mail : telanganarashtrasamithi@yahoo.com, telangana\_bhavan@yahoo.com



Date 20/11/19

శ్రీయుత గౌరవనీయులైన  
రెవెన్యూ చీఫ్ సెక్రెటరీ  
తెలంగాణ రాష్ట్రం.

విషయం : గాజులరామారం డివిజన్ లో ప్రభుత్వ భూముల ఆక్రమణ గురించి

SR VENUS - LAYOUT స్వస్థ ఖైదీలు

ఆయా !

మేడ్చల్ జిల్లాలోని గాజులరామారం సర్కిల్ - 25 లోని గాజులరామారం డివిజన్ పరిధిలోని సర్వే నెం. 99, 100, 106, రాజరెడ్డి అనే రియల్టర్ ఎలాంటి ఎనుమతి లేకుండా ఆక్రమ లేవుట్ (S.R. Layout) వేయడం జరిగినది. అలాగే సర్వే నెం. 100 లో ప్రభుత్వ మరియు ఆటవి భూమిని అలాగే బఫర్ జోన్, గ్రీన్ బెల్ట్ ను ఆక్రమించు కోని లేకుండా చేసుకోని అమాయకులైన లబ్ధిదారులను మోసం చేయడం జరుగుచున్నది.

ఇలాంటి లేఅవుట్లు ఈ డివిజన్లో రాజరెడ్డి అనే వ్యక్తి అనేకములు చేయడం జరిగినది. స్థానికంగా కుత్బుల్లాపూర్ మండల తహసీల్దార్ గారికి మరియు పోలీసు మల్కాజ్గిరి జిల్లా కలెక్టర్ గారికి ఇట్టి సమాచారం అందించడం జరిగినది. అయినా ఇప్పటి వరకు ఎలాంటి చర్యలు తీసుకోలేదు. వారికి ఇచ్చిన పత్రాలను మీకు జతచేసి జరిగినది. ఇట్టి ప్రభుత్వ భూమిని కాపాడుతారని మా యొక్క మనవి.

ఇట్లు

// Issued under RTI Act, 2005 //

Genral to M/O

కస్తూరి బాలరాజు

సంపత్ మాధవ

ఎం.డి. గౌరవ

949047



LOCATION SKETCH OF SY-NO:-100 SITUATED AT  
GAJULARAMARAM (V), QUTHBULLAPUR (M)  
DIST.-RANGA REDDY

N



Scale:-16"=



INDEX

SY-NO	EXTENT	MARK
-------	--------	------

100	AC 0-19578	
-----	------------	--

(As per map)

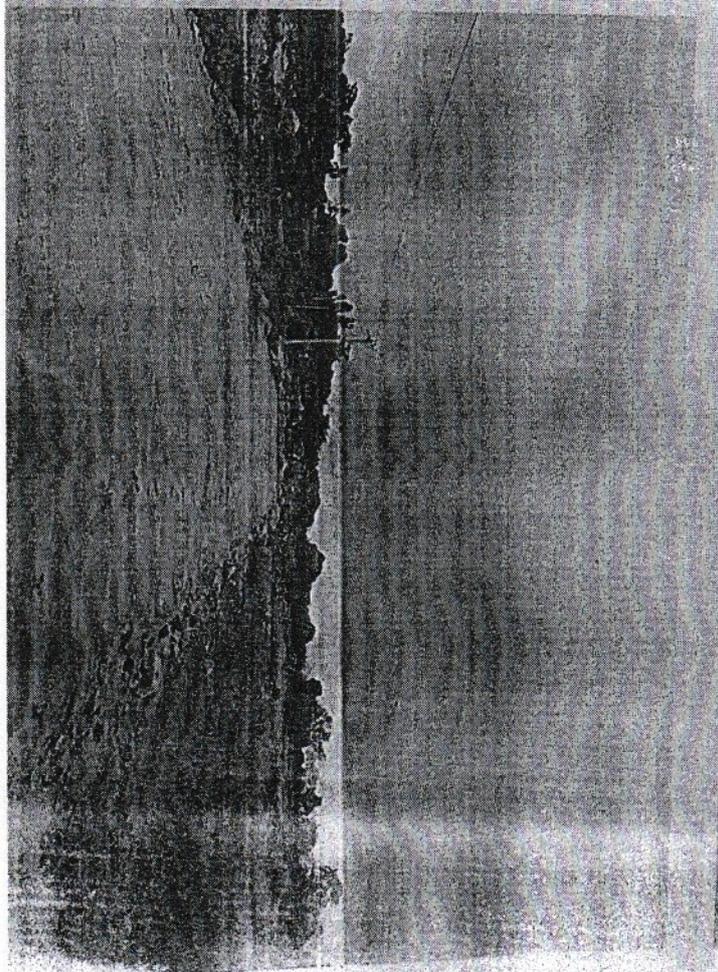
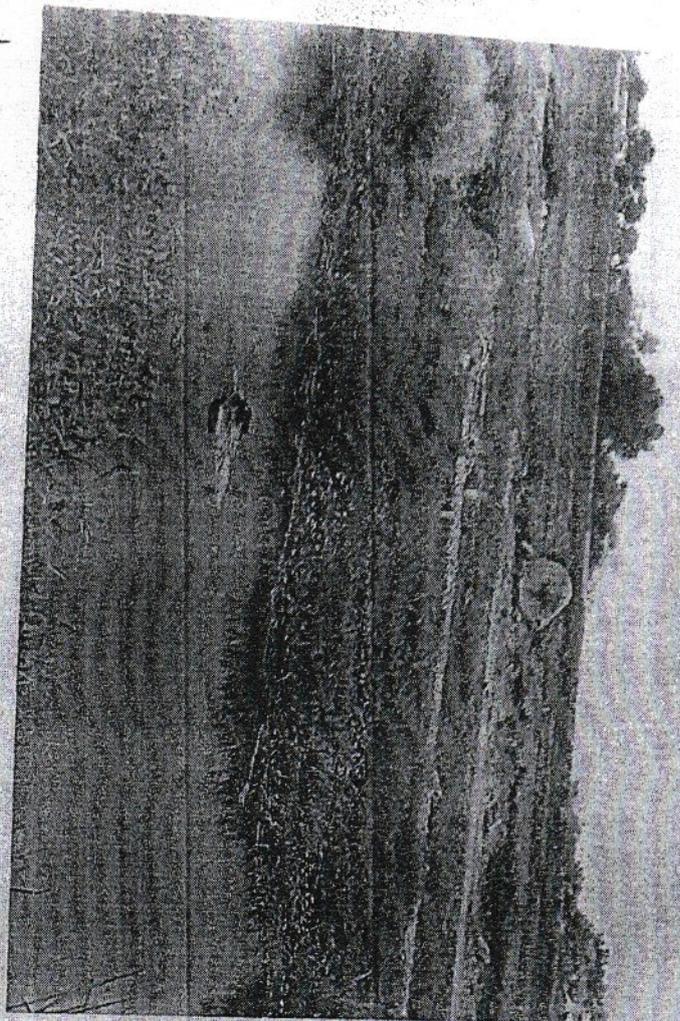
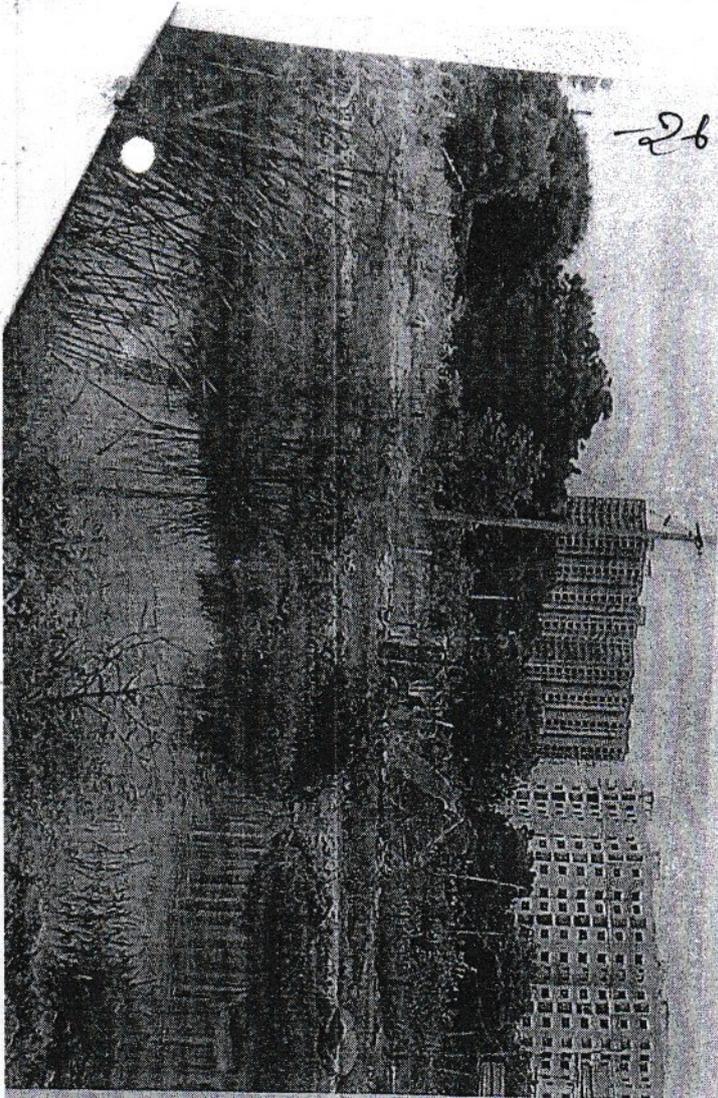
ISSUED under RTI Act

Issued under RTI Act 2005 //

W/O

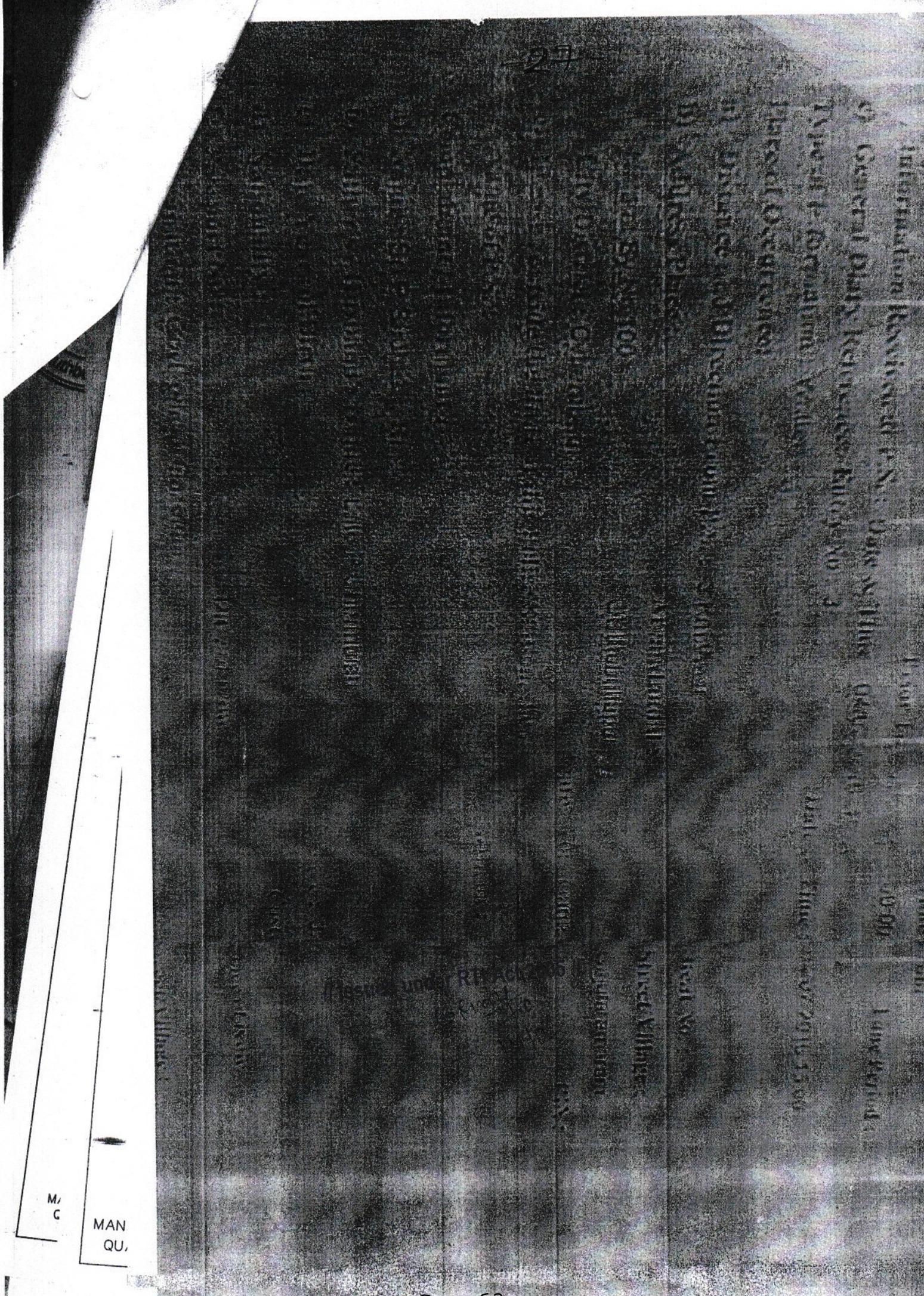
Handwritten notes and signatures at the bottom of the page.

-26-



Issued under RTI Act, 2005 //

Genay  
cto  
4/12



M/C  
MAN  
QU,

-28-

LOCATION SKETCH OF SY-NO:- 100 SITUATED AT  
VILLAGES: JLRAMARAM (V), MANDAL:-QUTHBULLAPUR  
DIST:-MEDCHAL MALKAJGIRI.



Scale:- 1" = 1 Mile



INDEX

SY-NO	EXTENT	MARK
100	AC 0-19 GTS (AS PER TIPPOON)	
100	AC 0-13 GTS (AS PER PAHANI)	
	NALA CHERUVU	

*M. Sadhanandam*  
M. SADHANANDAM  
MANDAL SURVEYOR  
QUTHBULLAPUR

*M. S. S.*  
*only*  
TANJIL D.M.

// Issued under RTI Act 2005 //

*6/2/17*  
*14/10*

29

S.N
1
2

DAL SU  
THBULL



... ..  
... ..  
... ..  
... ..  
... ..

IN THE COURT OF HONOURABLE MR. JUDGE AT L B NAGAR  
HYDERABAD, PUNJA PLY DISTRICT

Honorable Sir,  
Today I am appearing in person before you in the case of Late P. Chennappa and Late P. Chennamma vs. Late P. Chennappa and Late P. Chennamma, Civil Suit No. 100 of 2017, filed by Late P. Chennappa and Late P. Chennamma against Late P. Chennappa and Late P. Chennamma.

On 17/07/2017, I received a complaint from Late P. Chennappa and Late P. Chennamma regarding the death of Late P. Chennappa and Late P. Chennamma. The complaint states that Late P. Chennappa and Late P. Chennamma were found dead in their house on 17/07/2017. The cause of death was not known. The police has not conducted any investigation into the matter.

The original copy of the complaint is being submitted to you for your perusal. The copy of the complaint is being retained by me for my reference. I am enclosing herewith the original copy of the complaint for your perusal. I am also enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal.

I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal.

I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal.

I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal. I am enclosing herewith the copy of the complaint for your perusal.

Issued under RTI Act 2005 //

101

# Vokshith White Lotus

Inside Balaji Layout Near UMCC, Gajulararamam-Hyderabad  
 Sy. Nos. : 84, 86, 92, 95, 96, 97, 98 & 108

-32-



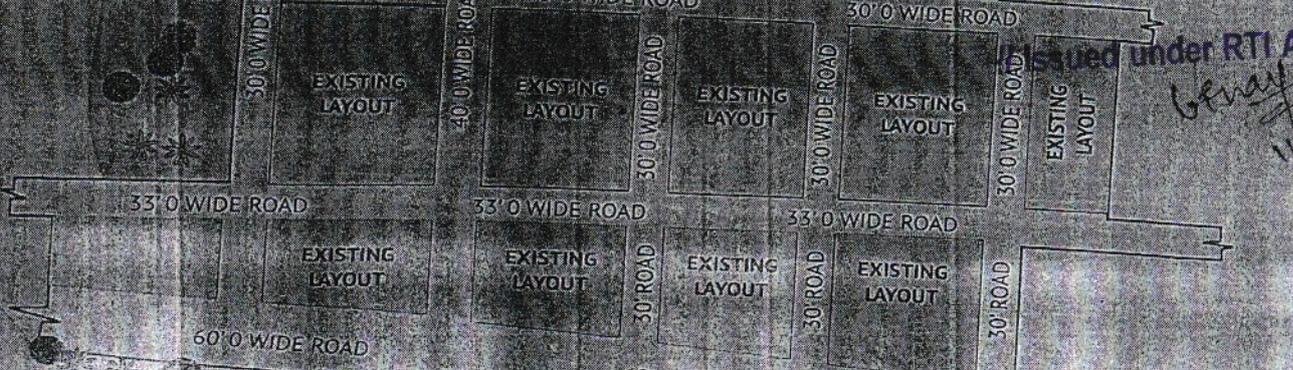
For Details  
**9348 111 666, 9603 111 666**  
**040-6716 0666**  
 Mail: [asr@developers.com](mailto:asr@developers.com)

1115	1116A	1184	1186	1245	1246	1290B	1291C
1114	1116	1183	1187	1244	1247	1290A	1291B
1113	1117	1182	1187	1243	1248	1290	1291A
1112	1118	1181	1188	1242	1249	1289	1291
1111	1119	1180	1189	1241	1250	1288	1292
1110	1120	1179	1190	1240	1251	1287	1293
1109	1121	1178	1191	1239	1252	1286	1294
1108	1122	1177	1192	1238	1253	1285	1295
1107	1123	1176	1193	1237	1254	1284	1296
1106	1124	1175	1194	1236	1255	1283	1297
1105	1125	1174	1195	1235	1256	1282	1298
1104	1126	1173	1196	1234	1257	1281	1299
1103	1127	1172	1197	1233	1258	1280	1300
1102	1128	1171	1198	1232	1259	1279	1301
1101	1129	1170	1199	1231	1260	1278	1302
1100	1130	1169	1200	1230	1261	1277	1303
1099	1131	1168	1201	1229	1262	1276	1304
1098	1132	1167A	1202	1228	1263	1275	1305
1097	1133	1167	1203	1227	1264	1274	1306
1096	1134	1166	1204	1226	1265	1273	1307
1095	1135	1165	1205	1225	1266	1272	1308
1094	1136	1164	1206	1224	1267	1301	
1093	1137	1163	1207	1223	1268		
1092	1138	1162	1208	1222	1269		
1091A	1139	1161	1209	1221	1270		
1091	1140	1160	1210	1220	1271		
1090	1141	1159	1211	1219			
1089	1142	1158	1212	1218			
1088	1143	1157	1213	1217			
1087	1144	1156	1214				
1086	1145	1155	1215				
1085	1146	1154	1216				
1084	1147	598	668				
1083	1048	599	667	669	738		
1082	1049	600	666	670	737		
1081	1050	601	665	671	736		
1080	1051	602	664	672	735		
1079	1052	603	663	673	734		
1078	1053	604	662	674	733		
		605	661	675	732		
		606	660	676	731		
		607	659	677	730		
		608	658	678	729		
		609	657	679	728		
		610	656	680	727		
				681	726		

PARK

MODI BUILDERS

169	480
168	479
167	478
166	477
165	476



Issued under RTI Act, 2005

*Genay*  
 11/12



శ్రీ కల్వకుంట్ల చంద్రబాబు నాయుడు  
తెలంగాణ రాష్ట్ర ముఖ్యమంత్రి





శ్రీ ఎర్రచెట్టి చంద్రబాబు నాయుడు  
పంచాయతీ రాజ్ శాఖ మంత్రివర్గులు

**అక్రమ వేంచెల్లలో ఘోషలు క్రాంతి మోసదోహదు**

మేడల్-మల్కాజీగిరి జిల్లా పరిధిలో గల గ్రామ పంచాయతీల యందు హాచరిక సాంకేతిక అనుమతి లేకుండా, గ్రామ పంచాయతీ ద్వారా ఆమోదించినట్లుగా లే అవుట్లను స్వస్థించి కొందరు వ్యక్తులు, రియల్టర్లు, దొంగ్లు అమాయక ప్రజలకు ఘోషలు పెట్టడం ద్వారా గ్రామ పంచాయతీ ఆమోదం పేరుతో జరుగుతున్న లేఅవుట్లను అక్రమం, చట్ట విరుద్ధమైనవి, కావున ఈ లే అవుట్లలో ఘోషలు కొనుగోలు చేయవద్దని ప్రజలకు విజ్ఞప్తి చేస్తున్నాం.

జిల్లాలో గ్రామ పంచాయతీ అనుమతి లేకుండా జరిగిన అక్రమ లేఅవుట్లను తొలగించడం జరుగుతుంది. కావున ఇట్టి లేఅవుట్లలో అక్రమ ఘోషలు కొనుగోలు చేసే వారిపై చట్ట ప్రకారం చట్ట విరుద్ధమైనవి, అక్రమ లేఅవుట్లలో ఘోషలు కొనుగోలు చేసి మోసపోయిన వ్యక్తులకు నష్టాలను పూర్తి పరిధిలో అనుమతి లేకుండా గతంలోని నిర్ణయాల సంతకాలతో లేఅవుట్లు చేసిన డెవలపర్స్ కి పంచాయతీ రాజ్ చట్టం-2018, సెక్షన్-113 ప్రకారం క్రిమినల్ కేసులు నమోదు చేసి ప్రభుత్వ పరిధిలో చట్టవిరుద్ధమైన చర్యలు తీసుకుంటాము. కావున మేడల్ జిల్లా పరిధిలోని దొంగ్లు, డెవలపర్స్, రియల్టర్లు హాచరిక అనుమతులతోనే లే అవుట్లను, భవనాలను నిర్మించాలి. చట్ట విరుద్ధంగా ఘోషలు చేయవద్దని హెచ్చరించడమైనది. అక్రమ వేంచెల్లు వేసినవారు, అక్రమ నిర్మాణాలను చేపట్టినవారు ఎంకటివారైనా ఉపస్థించేది లేదు.



శ్రీ డా॥ఎం.బి. రెడ్డి  
శ్రీ మేడల్-మల్కాజీగిరి జిల్లా





శ్రీ రవికుమార్  
జిల్లా పంచాయతీ అధికారి  
మేడల్-మల్కాజీగిరి జిల్లా

// Issued under RTI Act.2005 //  
*Lotray*  
*to*  
*11/02*

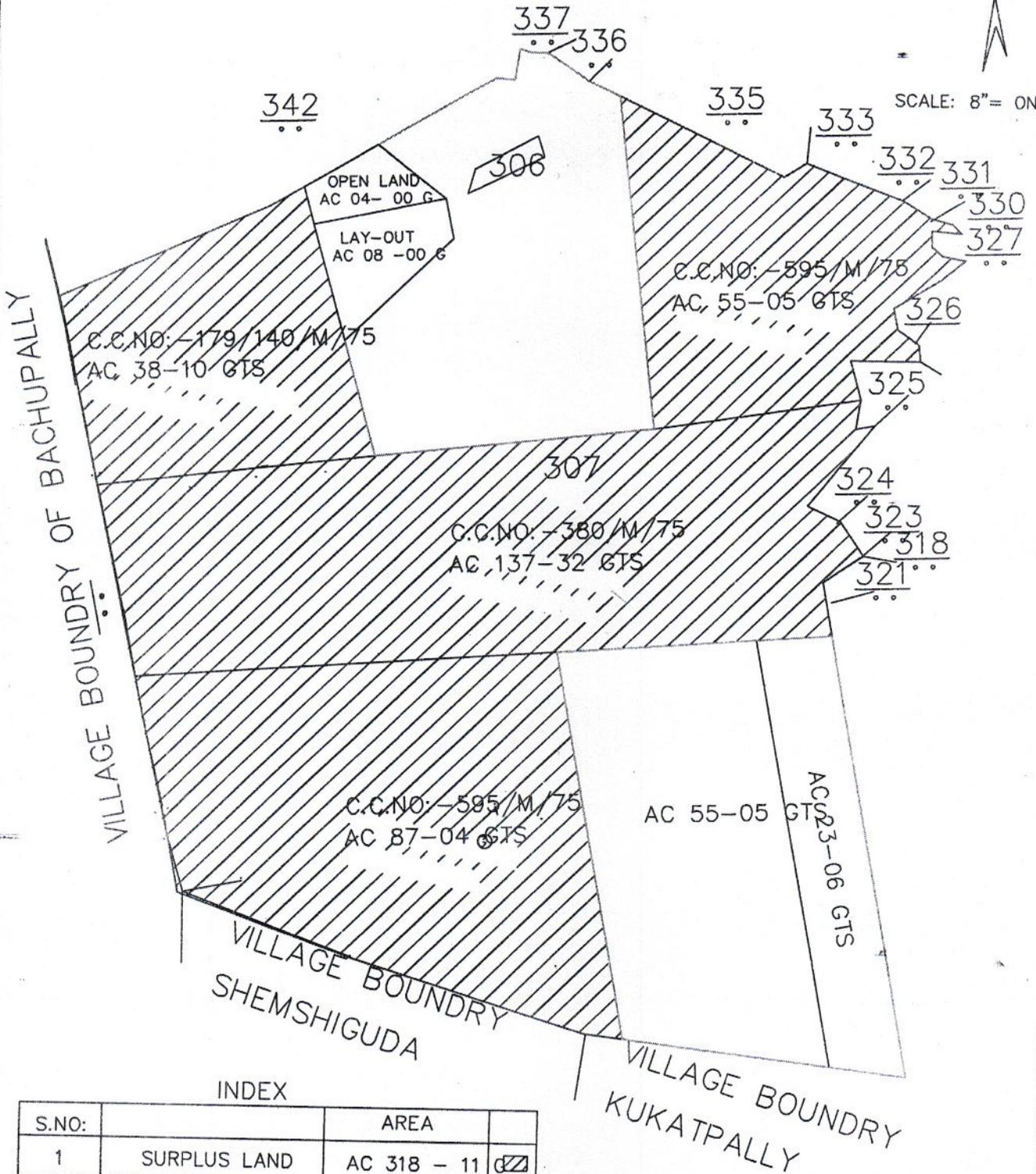
-34-

LOCATION SKETCH OF SY.NO.307  
GAJULARAMARAM VILLAGE, QUTHBULLAPUR TAHSIL M.M.DIST.

NORTH



SCALE: 8" = ONE MILE



INDEX

S.NO:		AREA	
1	SURPLUS LAND	AC 318 - 11	<input checked="" type="checkbox"/>
2	RETAINBLE LAND	AC 122 - 27	<input type="checkbox"/>

**!! Issued under RTI Act, 2005 !!**  
*General*  
*14/02*

-35-

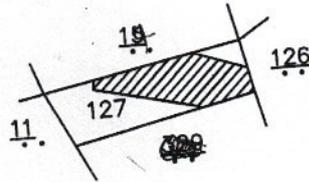
LOCATION SKETCH OF GOVT LAND SURVEY NO : 127, AT  
GAJULARAMARAM VILLAGE, QUTHBULLAPUR TAHSIL, MEDCHAL DI

FILE NO:

NORTH



SCALE: 4" = 1 M



INDEX			
S.NO:	SURVEY NO:	AREA	MARK
127	TOTAL	AC 02 - 32 G	<input type="checkbox"/>
	ROAD	AC 00 - 07 G	<input type="checkbox"/>
	ENCROCHMENT	AC 01 - 12 G	<input type="checkbox"/>
	OPEN LAND	AC 01 - 13 G	<input checked="" type="checkbox"/>

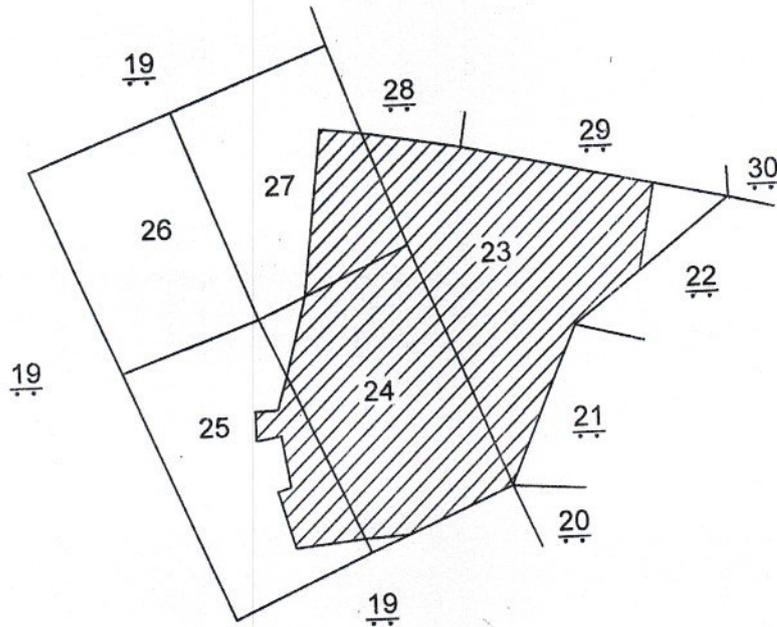
// Issued under RTI Act, 2005 //

*General to types*

TAHSIL- SURVEYOR  
QUATHBULLAPUR

**LOCATION SKETCH SURVEY NO:24,25,26,27, GAJULARAMARAM VILLAGE  
QUTHBULLAPUR TAHSIL, MEDCHAL MALKAJGIRI DISTRICT**

FILE NO:



NORTH



SCALE: 8" = 1 MILE

INDEX

SY-NO	TOTAL EXTENT AC - G	EXISTING HOUSES EXTENT AC - G	EXISTING FOREST EXTENT AC - G	MARK
24	11 - 17	09 - 31	01 - 26	<input type="checkbox"/>
25	10 - 18	01 - 35	08 - 23	<input type="checkbox"/>
26	08 - 15	NIL	08 - 15	<input type="checkbox"/>
27	10 - 15	08 - 13	02 - 02	<input type="checkbox"/>

TOTAL AC 40 - 25 G    AC 19 - 39 G    AC 20 - 26 G

- EXISTING HOUSES
- EXISTING FOREST
- SURVEY NO 23 SHIKHAM
- HUDA LAY-OUT BOUNDRY

// Issued under RTI Act, 2005 //

*Genaraj Rao*

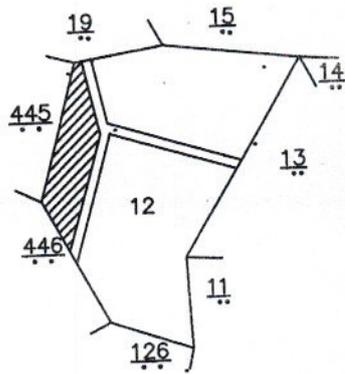
LOCATION SKETCH OF GOVT LAND SURVEY NO : 12, AT  
GAJULARAMARAM VILLAGE, QUTHBULLAPURL TAHSIL, MEDCHAL DISTRICT

FILE NO:

NORTH



SCALE: 4" = 1 MILE



INDEX

S.NO:	SURVEY NO:	AREA	MARK
12	TOTAL	AC 12 - 17 G	<input type="checkbox"/>
	ROAD	AC 00 - 34 G	<input type="checkbox"/>
	J.N.R.M HOUSES	AC 04 - 08 G	<input type="checkbox"/>
	SCHOOL & GROUND	AC 05 - 36 G	<input type="checkbox"/>
	OPEN LAND	AC 01 - 19 G	<input type="checkbox"/>

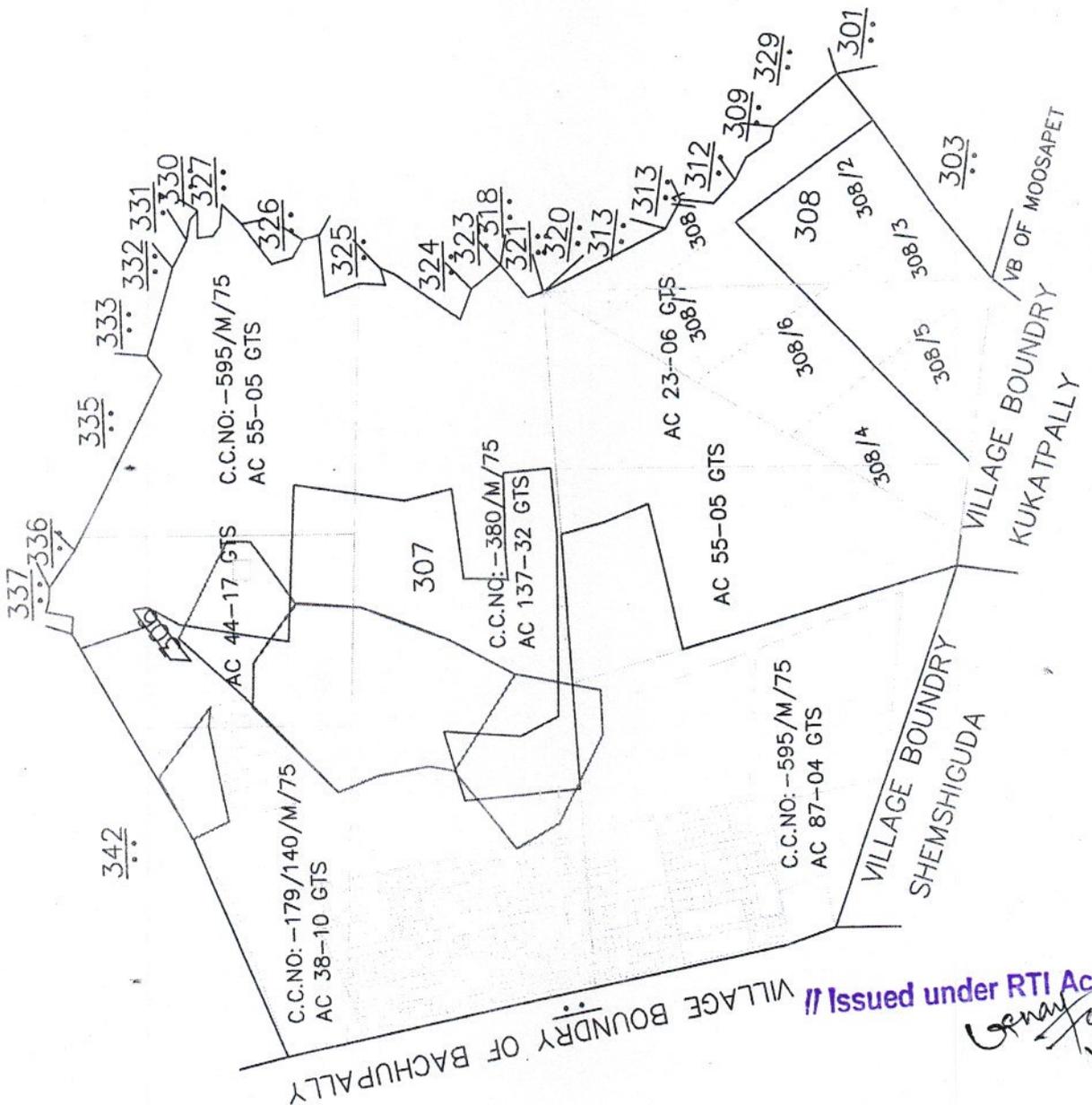
// Issued under RTI Act, 2005 //

*Genap*  
*to*  
*17/02*

TAHSIL - SURVEYOR  
QUATHBULLAPUR

38-  
 COMBINED LOCATION SKETCH OF SY.NO.307 & 308  
 GAJULARAMARAM (V) QUTHBULLAPUR (M) R.R.DIST. N

SCALE: - 16" = 1MIL



INDEX

1	SY-NO: -307 BOUNDARY (AS PER VILLAGE MAP)	AC 488-05
2	SY-NO: -308 BOUNDARY (ASPER VILLAGE MAP) 38-37 GTS	<input type="checkbox"/>
3	SY-NO: -308 BOUNDARY (AS PER SUB-DIV) AC 91-26 GTS	<input type="checkbox"/>
4	AGRICULTURE CEILING BOUNDARY (AS PER SDR SKETCH )	AC 318-11 GTS <input type="checkbox"/>
5	RETAINABLE LAND BOUNDARY	AC 122-29 GTS <input type="checkbox"/>
6	SFC BOUNDARY (AS PER POSSESSION HANDED OVER SKETCH) SY.NO:307	AC 238-28 GTS <input type="checkbox"/>
	HANDED OVER SKETCH) SY.NO:308	AC 33-11 GTS <input type="checkbox"/>
7	PRESENT PHYSICAL STATUS ON GROUND (SY-NO: -307)	<input type="checkbox"/>
8	PRESENT PHYSICAL STATUS ON GROUND (SY-NO: -308)	<input type="checkbox"/>

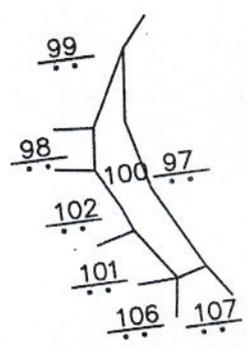
VILLAGE BOUNDARY OF BACHUPALLY // Issued under RTI Act.2005 //  
 Geny  
 1/11/20

-39-

LOCATION SKETCH OF SY-NO: - 100 SITUATED AT  
BAJULARAMARAM (V), MANDAL: - QUTHBULLAPUR  
DIST: - MEDCHAL MALKAJGIRI.



Scale: - 16" = 1 Mile



SY-NO	INDEX	EXTENT	MARK
100		AC 0-19 GTS <input type="checkbox"/>	
		( AS PER TIPPON)	
100		AC 0-13 GTS <input type="checkbox"/>	
		( AS PER PAHANI)	

// Issued under RTI Act, 2005 //

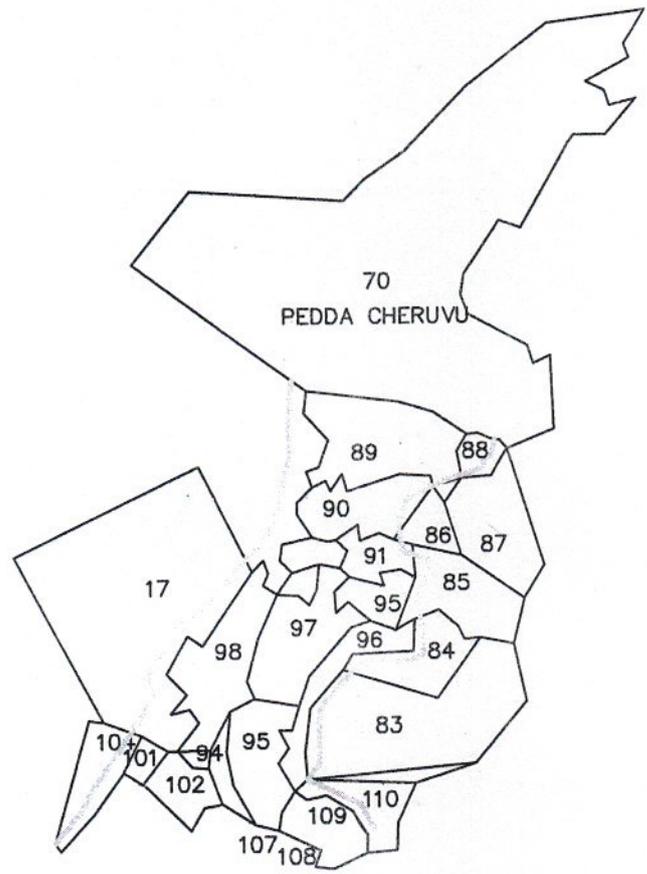
*Genay*  
*14/12*

- 40 -

LOCATION SKETCH OF SY-NO: - 100 SITUATED AT  
GAJULARAMARAM (V), MANDAL: - QUTHBULLAPUR  
DIST: - MEDCHAL MALKAJGIRI.



Scale: - 8" = 1 Mil



INDEX

SY-NO	EXTENT	MARK
100	AC 0-19 GTS <input type="checkbox"/>	
	( AS PER TIPPON)	
100	AC 0-13 GTS <input type="checkbox"/>	
	( AS PER PAHANI)	
	NALA <input type="checkbox"/>	
	CHERUVU <input type="checkbox"/>	

// Issued under RTI Act, 2005 //

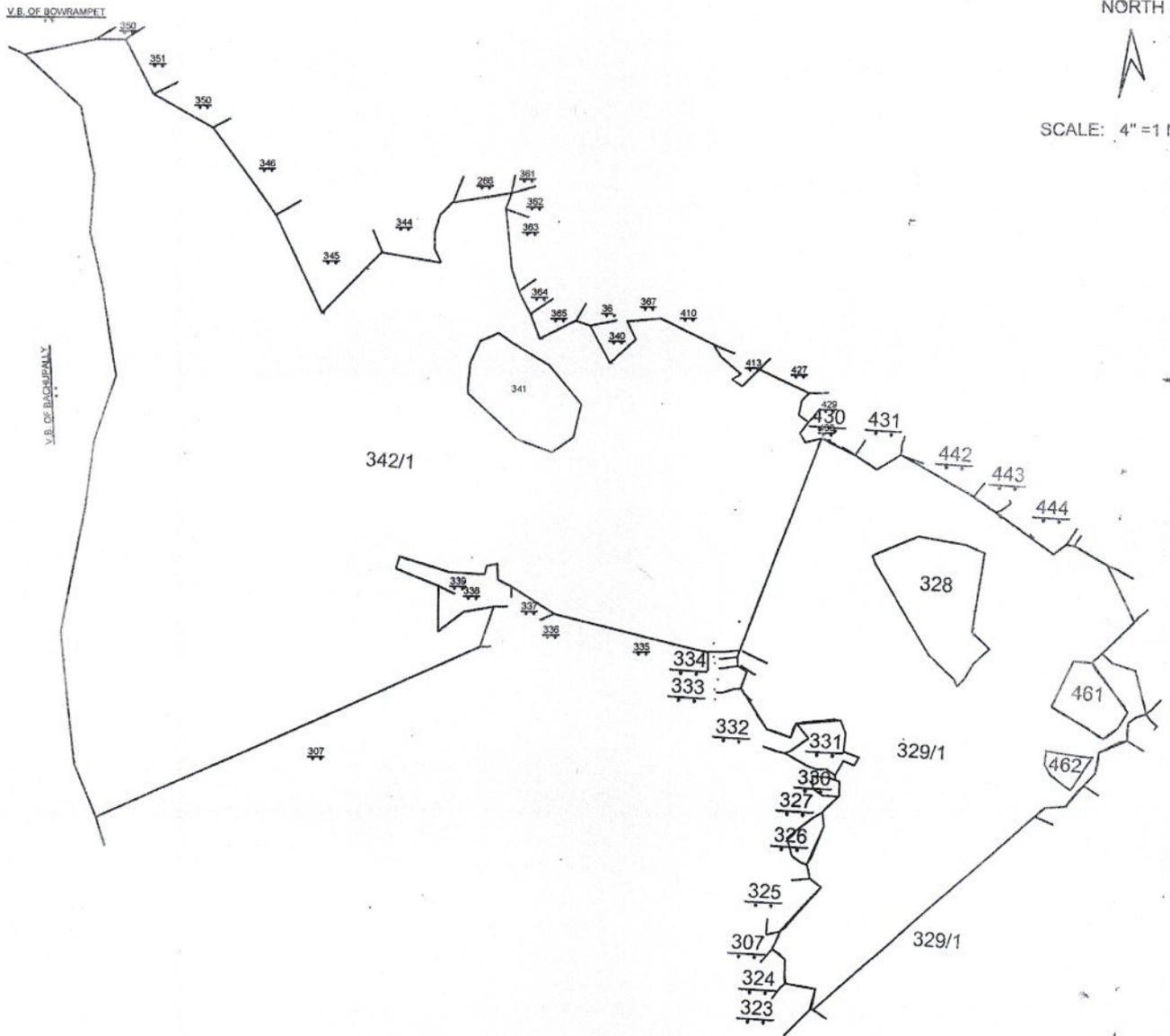
*Copy to  
1/1/20*

-41-

LOCATION SKETCH OF GOVT LAND SURVEY NO : 329 ,342, AT

GAJULARAMARAM VILLAGE, QUTHBULLAPURL MANDAL, MEDCHAL DISTRICT

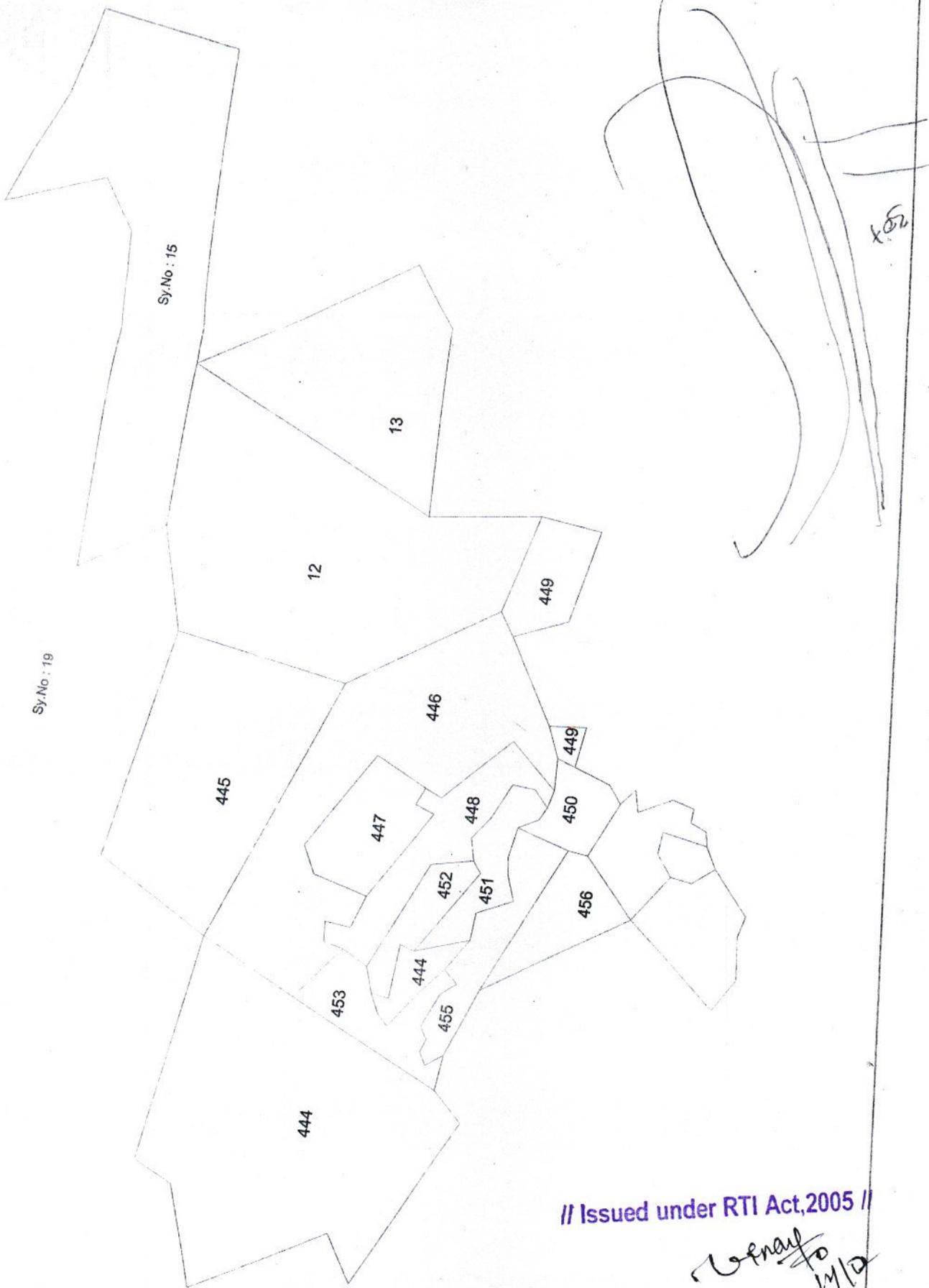
FILE NO:



// Issued under RTI Act,2005 //

*G. Nayak*  
14/12

42-



// Issued under RTI Act, 2005 //

Copy to MLD

43-

శ్రీయత గౌరవ తహశీల్దార్,  
కుచ్చుల్లాపూర్ తహసీల్,  
మేడ్చల్ జిల్లా.

విషయం:- శ్రీ పెరమాండ్ల కిరణ్ కుమార్, గాజులరామ  
గ్రామ నివాసీ గారి ఫిర్యాదు, తేది: 05-01-20  
గురించి.

సారాంశం:- తహశీల్దార్ గారి మౌఖిక ఆదేశం ప్రకారం

ఇట్లు! తమరితో తెలియచేయడానికి విమనగా, గాజులరామ  
గ్రామంలోని ప్రభంజ్య భూములైనటువంటి సర్వే.నం. 11, 12, 13, 100, 12  
మరియు 342 మరియు సర్వే.నం. 19 ఉంటుంది భూములు.

1) సర్వే.నం. 11, గాజులరామారం గ్రామం లో తల్పా సూట్ లో యా  
-న్వం యొక్క మామిడితోట ఉన్నది మరియు యొక్క ఆర్డర్  
ఇట్టే సర్వే.నం. యొక్క యాద్యులు ఉన్నవి.

2) సర్వే.నం. 12, గాజులరామారం గ్రామం లో J.N.R.M. ఇండ్లు  
ప్రభంజ్య పాఠశాల, ఆటస్థలం ఎ. 5-36 గు. లో మరియు రూర  
34 గు. మరియు ఖాళీ స్థలం ఎ. 1-19 గు. కలదు. ఇట్టే సర్వే.నం  
యాద్యులను మండల గిర్ఫావర్ గారికి చూపించడం జరిగినది.

3) సర్వే.నం. 13, గాజులరామారం గ్రామంలోని భూముల తల్పా  
ప్రయాణిలో ఉండి, ఎ. 0-10 గు. ఖాళీ స్థలం J.N.R.M. ఇండ్లుకు  
ప్రభంజ్య భూములైనటువంటి ఉన్నది. ఇట్టే యాద్యులను మండల గిర్ఫా  
చూపించడం జరిగినది.

4) సర్వే.నం. 100, గాజులరామారం గ్రామం. విస్తీర్ణం ఎ. 0-13 గు.  
నియోజ్య వంచర్ వద్ద భూములలో ఉంది. ఇట్టే సర్వే.నం. లో 3

Issued under RTI Act, 2005 //

17/1/20

94

కొన్ని శేకుల షెడ్యూలు మరియు హిక్ బర్సల దొడ్డు కలదు. యొక్క షాద్దులను మండల గిర్ణావేర్ గారికి మొఖొస్తా చు

5) సర్వే.నం. 127, గాజులరామారం గ్రామం లో వెంచర్, రొడ్డు ఎ.0-07 గు, అగ్రికల్చర్ మరియు ఆప్టో సూటల్ ఆఫ్ ఎ.1-12 గు, మరియు ఎ.1-13 గు, మిగులు భూమిని తేయే కార్యాలయ నిరాలణానికి ల్యాండ్ Availability Report ము జరిగినది.

6) సర్వే.నం. 329, గాజులరామారం గ్రామం లో 329 // ప్రభుత్వోద్యమం లో ఇండ్లు మరియు బీటె బొరుకుల షాద్దు వారికి వాటర్ వర్క్స్ వారికి బతుకమకి బండుకు కేటాయించబడు. ఇట్టే సర్వే.నం.లో "పురాధాన" సర్వే.నం. అనువంతువంటే సర్వే.నం. 328 కలదు. ఇట్టే సర్వే.నం.లో పికే ఆ-అప్రట్ ఉంది. ఇట్టే సర్వే.నం. యొక్క షాద్దులను గలమరివెనూని అధికారి, మండల గిర్ణావేర్ మరియు ట్రాన్స్ య్లనింగ్ అధికారులకు చూసే చదు జరిగినది.

7) సర్వే.నం. 342, గాజులరామారం గ్రామం లో ఇండ్లు, క్వారీలు, కైసరినగర్, కట్టు మొసమకి బస్తీలు మరియు సరైన వాటకలు కలవు.

8) సర్వే.నం. 19, గాజులరామారం గ్రామం లో అటవీ భూమి వారి ఆధీనంలో ఉంది, మొఖొస్తా ఆర్టిల్ లో తెలుపబడినటువంటే Adjustant సర్వే.నం. లు 12, అటవీ భూమి యొక్క షాద్దుకు. ఆనుతుని కలదు. ఇట్టే షాద్దులలో అటవీ నాణావారి షాద్దులు మొఖొస్తా షాద్దురాళ్లు యితేబడి ఉన్నవి.

// Issued under RTI Act, 2005 //

*Handwritten signature*

9) సర్వే.నం. 307, గాజులరామారం గ్రామం. Surplus Land ఎ. 318-11 గు. Retainable ఎ. 122-27 గు. కలదు. ఇట్టే సర్వే.నం. లో కొంత భాగాన్ని OFC వారికి కేటాయించబడి ఉంది. వారియొక్క షాద్దులలో OFC వారి షాద్దురాళ్లు యితేబడి ఉన్నవి.

Contd. . . .



Further it is submitted that, with regard to the allegations of the complaint on encroachment of Govt. land and Forest land by the following layout is verified by the Mandal Surveyor and layout wise report is submitted as follows:

1. Vokshith White Lotus : The layout is formed comprising of Sy. No's 97, 99, 101, 102, 103, 104, 105, 117, 118, 119, 120, 143, 147, 148 & 149 which are classified as Patta lands surrounded by Govt. lands bearing Sy.No's and Forest land bearing Sy.No.19 situated at Gajularamaram village Quthbullapur Mandal and the matter has been got enquired by the Mandal Surveyor Quthbullapur Mandal and reported that
2. Vokshith Hill View:
3. Venus Infra: The layout is formed by comprising of Sy.No's 14 & 15 which are classified as Patta lands, surrounded by Govt.land bearing Sy.No's and Forest land bearing Sy.No. 19 situated at Gajularamaram village, Quthbullapur Mandal and the matter has been got enquired by the Mandal Surveyor Quthbullapur Mandal and reported that
4. Venus Arcade: The layout is formed with Sy.No.328 which is classified as Patta land surrounded by Govt land bearing Sy.No.329 situated at Gajularamaram village Quthbullapur Mandal and the Mandal Surveyor Quthbullapur Mandal has reported that

// Issued under RTI Act, 2005 //

G. Prasad  
12/10/20

-47-

**GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT**

From  
Smt. S. Gouri Vatsala  
Tahsildar  
Quthbullapur Mandal

To  
The Revenue Divisional Officer  
Malkajgiri Division  
Medchal- Malkajgiri District.

**Lr.No. B/179 /2019,Dated: .01.2020.**

Sir,

Sub:- Vigilance - Medchal-Malkajgiri District - Malkajgiri Division - Quthbullapur Mandal - Gajularamaram village - R/o Sri. Permandla Kiran Kumar against encroachment of Government land and Forest land in Sy. No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 - Report Called for - Submitted - Reg.

Ref:- Revenue Divisional Officer, Malkajgiri Division Lr.No.A/1180/2019,  
Dated:30.11.2019.

\*\*\*

I invite kind attention to the reference cited, wherein it is informed that the Director General, ACB Telangana State has forwarded a complaint Petition filed by Sri. Permandla Kiran Kumar, R/o Gajularamaram to the District Collector Medchal-Malkajgiri District hence requested to conduct discrete enquiry and submit detailed report so as to submit the same to the District Collector Medchal-Malkajgiri District.

In this regard it is submitted that the complainant has stated that Certain Sy.No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 which are classified as Govt. lands and Sy.No.19 classified as Forest land situated at Gajularamaram village Quthbullapur Mandal are encroached by the layouts namely Vokshita Hill view, Vokshita white Lotus, Venus Arcade and Venus Infra.

Further it is submitted that the matter has been verified with the Revenue Records i.e. Pahani for the year 2015-16 and by the Mandal Surveyor Quthbullapur Mandal and Sy.No. wise details and Surveyor report are shown as follows :

Sl. No.	Sy. No.	Total Extent Ac. gts	Classification	Name of the Pattedar	Name of the Possessor	Surveyor Report
1	11	5-23	Govt. land	Govt. Bila Dhakala	-	The Sy.No.11 is in the possession of Tatva School.
2	12	12-17	Sarkari	Govt. Bila Dhakala	Play Ground	Out of Total Extent Ac.12-17 gts, an extent of Ac.4-08 gts is allotted for construction of JNNURM Houses, an extent of Ac.5-36 gts is allotted to Govt.

// Issued under RTI Act, 2000

48-

						School & Play Ground, Public existed in Ac. 0-34 gts and an extent of 1-19 gts which is vacant and in the possession of the Govt.
3	13	5-37	Sarkar i	Govt. Bila Dhakala	Play Ground	The Sy.No.13 is in the possession of Tatva School, out of these an extent of Ac.0-10 gts which is vacant and in the Possession of Govt.
4	19	471-14	Govt. land	Mybara Janglath	Govt.land	The Sy.No.19 is in the possession of Forest Department and Sy.No.12 i.e., Govt. land is adjacent to Forest land and boundary pillars are existed.
5	100	0-13	Sarkar i	Porambo ke	Poramboke	The Sy.No. 100 is existing in Vokshitha white Lotus layout of Somi Reddy and in the said land a Temple is existing, Some cattle sheds of local people are existing remaining land is vacant.
6	127	2-32	Govt. land	Govt.Bila Dhakala	-	An extent of Ac.0-07 gts is effectd under Roads laid by Venus layout, Ac. 1-12 gts is under Agriculture encroachment and in possession of Tatva School and the balance extent Ac.1-13 gts is proposed for construction of Tahsildar Office Quthbullapur Mandal.
6	307	317-28	Dastu gardhan	Govt. Ceiling Khariz khata	-	In Sy.No.307 an extent Ac. 318-11 gts is Ceiling surplus land and an extent of Ac. 122-27 gts is Retainable land. Out of this land to an extent Ac.238-11 gts is allotted to Andhra Pradesh State Financial Corporation and the same is under their possession.
7	329	104-13	Govt. land	Govt. land	Devender Nagar Weaker Section Colony	In Sy.No.329/1 land is allotted to water works, Houses and Bathukamma Banda and in this Udafa Sy.No.328 is existing in which a layout is formed in the total extent Ac.10-39 gts situated at Gajularamaram village Quthbullapur Mandal.
8	342	243-00	Govt. land	Porambo ke	-	In Sy.No. 342/1, weaker section colonies kattamaisamma basti & Kaiser Nagar are existing, Quarries are existing and land is allotted to Graveyards.

// Issued under RTI Act, 2005 //

G. Prasad  
14/12

Further it is submitted that the Mandal Surveyor, Quthbullapur Mandal has reported that the Complainant Sri. P. Kiran Kumar & others have filed an application for conduct of Survey in Sy.No.17 (Patta land) situated at Gajularamaram village Quthbullapur Mandal. As per the instructions of the Tahsildar Quthbullapur the survey has <sup>been</sup> conducted on 30.01.2019 and boundaries of the Sy.No.17 was shown to P. Kiran Kumar & others <sup>and</sup> also boundary stones are fixed. Subsequently the parties interested in Sy.No.98 has filed objection petition <sup>with regards to boundaries</sup> accordingly vide this office Lr.No.B/179/2019, dated: 13.02.2019 a letter has been addressed to the A.D S & LR Medchal Malkajgiri District for demarcation of Sy.No.17 situated at Gajularamaram village Quthbullapur Mandal and also reported that the layout mentioned by the complainant are formed <sup>Prior to her taken</sup> before she has ~~took~~ over charge as Mandal Surveyor Quthbullapur Mandal.

This is submitted for favour of kind information.

Yours faithfully

*o/c*  
*20/01/2019*  
Tahsildar  
Quthbullapur Mandal.

Copy Submitted to the District Collector, Medchal-Malkajgiri District for favour of kind information.

Further it is submitted that, ~~has~~ inspected the subject lands alongwith field staff and found that, as per village map all sy. numbers boundaries on ground are found correct. In respect of land bearing sy. no. 17 ~~of petitioners~~ there about 200 to 400 sq. yds ~~found under~~ covered is sy. no. 98 of Vokshila layout. on ground almost ~~the~~ structures come up in all the three subject lands covered by Venus, <sup>Arcade</sup> Vokshila and Venus Enclave & Venus Heights. *// Issued under RTI Act, 2005*

Further it is to submit that already the forefathers of Kiran Kumar have sold out their lands to third parties and the purchasers - - Page 85

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

From  
Smt. S. Gouri Vatsala  
Tahsildar  
Quthbullapur Mandal

To  
The Revenue Divisional Officer  
Malkajgiri Division  
Medchal- Malkajgiri District.

Lr.No. B/179 / 2019,Dated: .02.2020.

Sir,

Sub:- Vigilance - Medchal-Malkajgiri District - Malkajgiri Division - Quthbullapur Mandal - Gajularamaram village - R/o Sri. Permandla Kiran Kumar against encroachment of Government land and Forest land in Sy. No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 - Report Called for - Submitted - Reg.

Ref:- Revenue Divisional Officer, Malkajgiri Division Lr.No.A/1180/2019,  
Dated:30.11.2019.

\*\*\*

I invite kind attention to the reference cited, wherein it is informed that the Director General, ACB Telangana State has forwarded a complaint Petition filed by Sri. Permandla Kiran Kumar, R/o Gajularamaram to the District Collector Medchal-Malkajgiri District hence requested to conduct discrete enquiry and to submit detailed report so as to submit the same to the District Collector Medchal-Malkajgiri District.

In this regard it is submitted that the complainant has stated that Certain Sy.No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 which are classified as Govt. lands and Sy.No.19 classified as Forest land situated at Gajularamaram village Quthbullapur Mandal are encroached by the layouts namely Vokshita Hill view, Vokshita white Lotus, Venus Arcade and Venus Infra.

Further it is submitted that the matter has been verified with the Revenue Records i.e. Pahani for the year 2015-16 and by the Mandal Surveyor Quthbullapur Mandal and Sy.No. wise details and Surveyor report are shown as follows :

Sl. No.	Sy. No.	Total Extent Ac. gts	Classification	Name of the Pattedar	Name of the Possessor	Surveyor Report
1	11	5-23	Govt. land	Govt. Bila Dhakala	-	The Sy.No.11 is in the possession of Tatva School.
2	12	12-17	Sarkari	Govt. Bila Dhakala	Play Ground	Out of Total Extent Ac.12-17 gts, an extent of Ac.4-08 gts is allotted for construction of JNNURM Houses, an extent of Ac.5-36 gts is allotted to Govt.

// Issued under RTI Act

6/11/20  
4/12

-51

						School & Play Ground, Public existed in Ac. 0-34 gts and an extent 1-19 gts which is vacant and in the possession of the Govt.
3	13	5-37	Sarkar i	Govt. Bila Dhakala	Play Ground	The Sy.No.13 is in the possession of Tatva School, out of these an extent of Ac.0-10 gts which is vacant and in the Possession of Govt.
4	19	471-14	Govt. land	Mybara Janglath	Govt.land	The Sy.No.19 is in the possession of Forest Department and Sy.No.12 i.e. Govt. land is adjacent to Forest land and boundary pillars are existed.
5	100	0-13	Sarkar i	Porambo ke	Poramboke	The Sy.No. 100 is existing in Voksh white Lotus layout of Somi Reddy in the said land a Temple is existir Some cattle sheds of local people existing remaining land is vacant.
6	127	2-32	Govt. land	Govt.Bila Dhakala	-	An extent of Ac.0-07 gts is effectd Roads laid by Venus layout, Ac. gts is under Agriculture encroac and in possession of Tatva Scho the balance extent Ac.1-13 gts is proposed for construction of Ta Office Quthbullapur Mandal.
6	307	317-28	Dastu gardh an	Govt. Ceiling Khariz khata	-	In Sy.No.307 an extent Ac. 318 Ceiling surplus land and an ex Ac. 122-27 gts is Retainable lar this land to an extent Ac.238-1 allotted to Andhra Pradesh St Financial Corporation and the under their possession.
7	329	104-13	Govt. land	Govt. land	Devender Nagar Weaker Section Colony	In Sy.No.329/1 land is allott works, Houses and Bathuka Banda and in this Udafa Sy existing in which a layout is the total extent Ac.10-39 gte Gajularamaram village Qu Mandal.
8	342	243-00	Govt. land	Govt. land	Porambo ke	In Sy.No. 342/1, weaker s colonies kattamaisamma t Nagar are existing, Quar existing and land is allott Graveyards.

// Issued under RTI Act, 2005 //

G. Nayak  
14/10/20

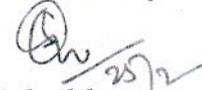
Further it is submitted that the Mandal Surveyor, Quthbullapur Mandal has reported that the Complainant Sri. P. Kiran Kumar & others have filed an application for conduct of Survey in Sy.No.17 (Patta land) situated at Gajularamaram village Quthbullapur Mandal. As per the instructions of the Tahsildar Quthbullapur the survey has been conducted on 30.01.2019 and boundaries of the Sy.No.17 was shown to P. Kiran Kumar & others and also boundary stones are fixed. Subsequently the parties interested in Sy.No.98 has filed objection petition with regards to boundaries. accordingly vide this office Lr.No.B/179/2019, dated:13.02.2019 a letter has been addressed to the A.D.S & LR Medchal-Malkajgiri District for demarcation of Sy.No.17 situated at Gajularamaram village Quthbullapur Mandal and also reported that the layout mentioned by the complainant are formed prior to her taken over charge as Mandal Surveyor Quthbullapur Mandal.

Further it is submitted that inspected that the subject lands along with field staff and found that as per village map all Sy. Numbers boundaries on ground are found correct. In respect of land bearing Sy.No.17 there about 200 to 400 Sq. yards covered in Sy.No.98 of Vokshitha layout. On ground almost structures come up in all the three subject lands covered by Venus Arcade, Vokshitha Hill View , Venus Enclave and Venus Heights.

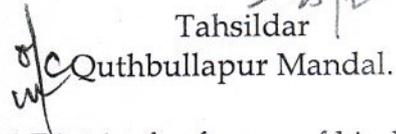
Further it is to submit that the forefathers of Kiran kumar have sold out their lands to third parties and the purchasers Sri. K. Srinivas Goud and K. Jai Kumar Goud names are recorded in Pattedar column for an extent Ac.4-29 gts each.

This is submitted for favour of kind information.

Yours faithfully

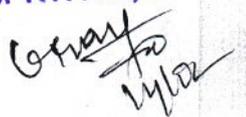


Tahsildar



Copy Submitted to the District Collector, Medchal-Malkajgiri District for favour of kind information.

// Issued under RTI Act,2005 //



53-  
GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

From  
Smt. S. Gouri Vatsala  
Tahsildar  
Quthbullapur Mandal

To  
The Revenue Divisional Officer  
Malkajgiri Division  
Medchal- Malkajgiri District.

Lr.No. B/179 / 2019,Dated:25.02.2020.

Sir,

Sub:- Vigilance - Medchal-Malkajgiri District - Malkajgiri Division - Quthbullapur Mandal - Gajularamaram village - R/o Sri. Permandla Kiran Kumar against encroachment of Government land and Forest land in Sy. No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 - Report Called for - Submitted - Reg.

Ref:- Revenue Divisional Officer, Malkajgiri Division Lr.No.A/1180/2019, Dated:30.11.2019.

\*\*\*

I invite kind attention to the reference cited, wherein it is informed that the Director General, ACB Telangana State has forwarded a complaint Petition filed by Sri. Permandla Kiran Kumar, R/o Gajularamaram to the District Collector Medchal-Malkajgiri District hence requested to conduct discrete enquiry and to submit detailed report so as to submit the same to the District Collector Medchal-Malkajgiri District.

In this regard it is submitted that the complainant has stated that Certain Sy.No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 which are classified as Govt. lands and Sy.No.19 classified as Forest land situated at Gajularamaram village Quthbullapur Mandal are encroached by the layouts namely Vokshita Hill view, Vokshita white Lotus, Venus Arcade and Venus Infra.

Further it is submitted that the matter has been verified with the Revenue Records i.e. Pahani for the year 2015-16 and by the Mandal Surveyor Quthbullapur Mandal and Sy.No. wise details and Surveyor report are shown as follows :

Sl. No.	Sy. No.	Total Extent Ac. gts	Classification	Name of the Pattedar	Name of the Possessor	Surveyor Report
1	11	5-23	Govt. land	Govt. Bila Dhakala	-	The Sy.No.11 is in the possession of Tatva School.
2	12	12-17	Sarkar i	Govt. Bila Dhakala	Play Ground	Out of Total Extent Ac.12-17 gts, an extent of Ac.4-08 gts is allotted for construction of INMHPM House.



// Issued under RTI Act,2005 //

Genay  
13/3/20

5A

						1-19 gts which is vacant and possession of the Govt.
3	13	5-37	Sarkar i	Govt. Bila Dhakala	Play Ground	The Sy.No.13 is in the possession of Tatva School, out of these an extent of Ac.0-10 gts which is vacant and in Possession of Govt.
4	19	471-14	Govt. land	Mybara Janglath	Govt.land	The Sy.No.19 is in the possession of Forest Department and Sy.No.12 i.e., Govt. land is adjacent to Forest land and boundary pillars are existed
5	100	0-13	Sarkar i	Porambo ke	Poramboke	The Sy.No. 100 is existing in Vokshitha white Lotus layout of Somi Reddy and in the said land a Temple is existing, Some cattle sheds of local people are existing remaining land is vacant.
6	127	2-32	Govt. land	Govt.Bila Dhakala	-	An extent of Ac.0-07 gts is effected under Roads laid by Venus layout, Ac. 1-12 gts is under Agriculture encroachment and in possession of Tatva School and the balance extent Ac.1-13 gts is proposed for construction of Tahsildar Office Quthbullapur Mandal.
6	307	317-28	Dastu gardhan	Govt. Ceiling Khariz khata	-	In Sy.No.307 an extent Ac. 318-11 gts is Ceiling surplus land and an extent of Ac. 122-27 gts is Retainable land. Out of this land to an extent Ac.238-11 gts is allotted to Andhra Pradesh State Financial Corporation and the same is under their possession.
7	329	104-13	Govt. land	Govt. land	Devender Nagar Weaker Section Colony	In Sy.No.329/1 land is allotted to water works, Houses and Bathukamma Banda and in this Udafa Sy.No.328 is existing in which a layout is formed in the total extent Ac.10-39 gts situated at Gajularamaram village Quthbullapur Mandal.
8	342	243-00	Govt. land	Porambo ke	-	In Sy.No. 342/1, weaker section colonies kattamaisamma basti & Kaise Nagar are existing, Quarries are existing and land is allotted to Graveyards.

// Issued under RTI Act,2005 //

G. Srinivas  
1/1/2012

-55-

Further it is submitted that the Mandal Surveyor, Quthbullapur Mandal has reported that the Complainant Sri. P. Kiran Kumar & others have filed an application for conduct of Survey in Sy.No.17 (Patta land) situated at Gajularamaram village Quthbullapur Mandal. As per the instructions of the Tahsildar Quthbullapur the survey has been conducted on 30.01.2019 and boundaries of the Sy.No.17 was shown to P. Kiran Kumar & others and also boundary stones are fixed. Subsequently the parties interested in Sy.No.98 has filed objection petition with regards to boundaries accordingly vide this office Lr.No.B/179/2019, dated:13.02.2019 a letter has been addressed to the A.D.S & LR Medchal-Malkajgiri District for demarcation of Sy.No.17 situated at Gajularamaram village Quthbullapur Mandal and also reported that the layout mentioned by the complainant are formed prior to her taken over charge as Mandal Surveyor Quthbullapur Mandal.

Further it is submitted that inspected that the subject lands along with field staff and found that as per village map all Sy. Numbers boundaries on ground are found correct. In respect of land bearing Sy.No.17 there about 200 to 400 Sq. yards covered in Sy.No.98 of Vokshitha layout. On ground almost structures come up in all the three subject lands covered by Venus Arcade, Vokshitha Hill View , Venus Enclave and Venus Heights.

Further it is to submit that the forefathers of Kiran kumar have sold out their lands to third parties and the purchasers Sri. K. Srinivas Goud and K. Jai Kumar Goud names are recorded in Pattedar column for an extent Ac.4-29 gts each.

This is submitted for favour of kind information.

Yours faithfully

*S. S. S. S.*  
25/2/2020

Tahsildar

Quthbullapur Mandal.

Copy Submitted to the District Collector, Medchal-Malkajgiri District for favour of kind information.

**// Issued under RTI Act,2005 //**

*G. S. S. S.*  
20/2/20

-56-

GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

From  
Smt. S. Gouri Vatsala  
Tahsildar  
Quthbullapur Mandal

To  
The Revenue Divisional Officer  
Malkajiri Division  
Medchal- Malkajiri District.

Lr.No. B/179 / 2019, Dated:25.02.2020.

Sir,

Sub:- Vigilance - Medchal-Malkajiri District - Malkajiri Division - Quthbullapur Mandal - Gajularamaram village - R/o Sri. Permandla Kiran Kumar against encroachment of Government land and Forest land in Sy. No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 - Report Called for - Submitted - Reg.

Ref:- Revenue Divisional Officer, Malkajiri Division Lr.No.A/1180/2019,  
Dated:30.11.2019.

\*\*\*

I invite kind attention to the reference cited, wherein it is informed that the Director General, ACB Telangana State has forwarded a complaint Petition filed by Sri. Permandla Kiran Kumar, R/o Gajularamaram to the District Collector Medchal-Malkajiri District hence requested to conduct discrete enquiry and to submit detailed report so as to submit the same to the District Collector Medchal-Malkajiri District.

In this regard it is submitted that the complainant has stated that Certain Sy.No's 11, 12, 13, 19, 100, 127, 307, 329 & 342 which are classified as Govt. lands and Sy.No.19 classified as Forest land situated at Gajularamaram village Quthbullapur Mandal are encroached by the layouts namely Vokshita Hill view, Vokshita white Lotus, Venus Arcade and Venus Infra.

Further it is submitted that the matter has been verified with the Revenue Records i.e. Pahani for the year 2015-16 and by the Mandal Surveyor Quthbullapur Mandal and Sy.No. wise details and Surveyor report are shown as follows :

Sl. No.	Sy. No.	Total Extent Ac. gts	Classification	Name of the Pattedar	Name of the Possessor	Surveyor Report
1	11	5-23	Govt. land	Govt. Bila Dhakala	-	The Sy.No.11 is in the possession of Tatva School.

// Issued under RTI Act, 2005 //

*Benay*  
14/02

3	13	5-37	Sarkar i	Govt. Bila Dhakala	Play Ground	School & Play Ground existed in Ac. 0-34 gts and 1-19 gts which is vacant and possession of the Govt. The Sy.No.13 is in the posses Tatva School, out of these an e Ac.0-10 gts which is vacant and Possession of Govt.
4	19	471-14	Govt. land	Mybara Janglath	Govt.land	The Sy.No.19 is in the possession Forest Department and Sy.No.12 Govt. land is adjacent to Forest la and boundary pillars are existed.
5	100	0-13	Sarkar i	Porambo ke	Poramboke	The Sy.No. 100 is existing in Voks white Lotus layout of Somi Reddy in the said land a Temple is existir Some cattle sheds of local people a existing remaining land is vacant.
6	127	2-32	Govt. land	Govt.Bila Dhakala	-	An extent of Ac.0-07 gts is effectd Roads laid by Venus layout, Ac. 1-1 gts is under Agriculture encroachm and in possession of Tatva School a the balance extent Ac.1-13 gts is proposed for construction of Tahsil Office Quthbullapur Mandal.
6	307	317-28	Dastu gardh an	Govt. Ceiling Khariz khata	-	In Sy.No.307 an extent Ac. 318-11 gts Ceiling surplus land and an exten Ac. 122-27 gts is Retainable land. Out this land to an extent Ac.238-11 gts is allotted to Andhra Pradesh State Financial Corporation and the same is under their possession.
7	329	104-13	Govt. land	Govt. land	Devender Nagar Weaker Section Colony	In Sy.No.329/1 land is allotted to water works, Houses and Bathukamma Banda and in this Udafa Sy.No.328 is existing in which a layout is formed the total extent Ac.10-39 gts situated at Gajularamaram village Quthbullapur Mandal.
8	342	243-00	Govt. land	Porambo ke	-	In Sy.No. 342/1, weaker section colonies kattamaisamma basti & Kas Nagar are existing, Quarries are existing and land is allotted to Graveyards.

// Issued under RTI Act, 2005 //

*[Handwritten signature]*

Further it is submitted that the Mandal Surveyor, Quthbullapur Mandal has reported that the Complainant Sri. P. Kiran Kumar & others have filed an application for conduct of Survey in Sy.No.17 (Patta land) situated at Gajularamaram village Quthbullapur Mandal. As per the instructions of the Tahsildar Quthbullapur the survey has been conducted on 30.01.2019 and boundaries of the Sy.No.17 was shown to P. Kiran Kumar & others and also boundary stones are fixed. Subsequently the parties interested in Sy.No.98 has filed objection petition with regards to boundaries. accordingly vide this office Lr.No.B/179/2019, dated:13.02.2019 a letter has been addressed to the A.D.S & LR Medchal-Malkajgiri District for demarcation of Sy.No.17 situated at Gajularamaram village Quthbullapur Mandal and also reported that the layout mentioned by the complainant are formed prior to her taken over charge as Mandal Surveyor Quthbullapur Mandal.

Further it is submitted that inspected that the subject lands along with field staff and found that as per village map all Sy. Numbers boundaries on ground are found correct. In respect of land bearing Sy.No.17 there about 200 to 400 Sq. yards covered in Sy.No.98 of Vokshitha layout. On ground almost structures come up in all the three subject lands covered by Venus Arcade, Vokshitha Hill View , Venus Enclave and Venus Heights.

Further it is to submit that the forefathers of Kiran kumar have sold out their lands to third parties and the purchasers Sri. K. Srinivas Goud and K. Jai Kumar Goud names are recorded in Pattedar column for an extent Ac.4-29 gts each.

This is submitted for favour of kind information.

కలెక్టరు కార్యాలయము  
 Copy to  
 11 MAR 2020  
 మేడ్చల్-మల్కాజ్గిరి జిల్లా  
 తెలంగాణ

Yours faithfully  
 [Signature]  
 25/2/2020  
 Tahsildar  
 Quthbullapur Mandal.

Copy Submitted to the District Collector, Medchal-Malkajgiri District for favour of kind information.

// Issued under RTI Act, 2005 //

[Signature]  
 MIA

Date: - 26/12/2022

From:

Sri Permandlla Kiran Kumar S/o P. Lingam  
Aged about 35 Years,  
H-No 2-28 Gajularamaram Village,  
Hyderabad Telangana 500045.

To,

The PIO Officer GHMC,  
Gajularamaram Circle-26 GHMC.

**Sub: Right To Information act Under Sec 6 (1) of RTI Act 2005**

**Respected Sir/Madam,**

1) Greater Hyderabad Municipal Corporation (GHMC) Issued Notices for  
Unauthorized Constructions in the Forest Land Sy No 19 Gajularamaram Village Ref  
NGT Case No 17/2022. Please Furnish the Detailed Report with Certified Copies of  
Notices and Replies from the Respondents for below File No's.

**Notice File No's.**

1. Notice No 01/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
2. Notice No 02/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
3. Notice No 03/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
4. Notice No 04/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
5. Notice No 05/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
6. Notice No 06/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
7. Notice No 07/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
8. Notice No 08/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
9. Notice No 09/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
10. Notice No 10/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
11. Notice No 11/UC/TPS/C26/GHMC/2022 Dated 30-06-2022



अधपत्रा COUNTERFOIL

इसे फाइल कर प्रेषक अपने पास रख ले।  
To be detached and kept  
by the Sender.

पोस्टल आर्डर

₹ 10

POSTAL ORDER

किसे अदा करना  
To whom payable PIO

C. H. M. C. Gajularamaram  
किस डाकघर में Circle-26  
At what Office

क्या इसे क्रास किया है  
Whether crossed

भेजने की तारीख 26/12/2022  
Date sent

60F / 212610

12. Notice No 12/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

~~13~~ Notice No 13/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

14. Notice No 14/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

15. Notice No 15/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

16. Notice No 16/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

17. Notice No 17/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

18. Notice No 18/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

19. Notice No 19/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

20. Notice No 20/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

21. Notice No 21/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

22. Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

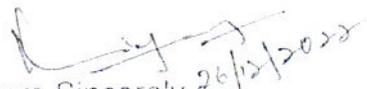
2) What action taken for the encroachments for Notices Issued Notice No 01/UC/TPS/C26/GHMC/2022 to Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 in GHMC Gajularamram Circle 26?

3) GHMC Gajularamaram Circle 26 will it take into consideration of Master Plan while Issuing the LRS, for Open Plots in Layouts?

4) Please provide the list of Scrutiny of Application of while Issuing LRS for Single Plot Regularization, and Total Unauthorised Layouts.

I am here with paid through Postal Order of Rs 10/- **Postal Order No 60F 212610** and ready to bear the charges required the Act, for providing the said information under the said Act. Please to provide the above information as early as per the Act as stated supra

Thanking You

  
Yours Sincerely 26/6/2022

P. Kiran Kumar

9666413666

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy Commissioner,  
Circle No. 26, Gajularamaram, Hyderabad.

No: RTI /C-26/360/KZ/GHMC/2022/166 / 409

Dt:02.02.2023

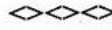
To ✓

PERMANDLA KIRAN KUMAR,  
HOUSE NO 2-28,  
GAJULARAMARAM VILLAGE.

Sir,

SUB:- GHMC – TP Section - Circle No. 26 – Application under RTI Act to furnish the information – Regarding.

- REF:- 1. Petition dated 27-12-2022 by Sri. P. Kiran Kumar.  
2. U.O Note No.RTI/Cir.26/360/KZ/GHMC/2022-166 of DC-26 dated 31-12-2022 of DC-26, GHMC along with application filed u/s 6 (1) RTI, which was received by this section on dt:07-01-2023.



With reference to your application filed under RTI, the information sought by you is herewith furnished as below:

SI No	Information Required	Information Provided
1.	<p>Greater Hyderabad Municipal Corporation (GHMC) Issued Notices for Unauthorized Constructions in the Forest Land Sy No 19 Gajularamaram Village Ref NGT Case No 17/2022.Please furnish the Detailed Report with Certified Copies of Notices and Replies from the Respondents for below File No's</p> <p><b>Notice File No's</b></p> <p>1. Notice No 01/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 2. Notice No 02/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 3. Notice No 03/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 4. Notice No 04/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 5. Notice No 05/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 6. Notice No 06/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 7. Notice No 07/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 8. Notice No 08/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 9. Notice No 09/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 10. Notice No 10/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 11. Notice No 11/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 12. Notice No 12/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 13. Notice No 13/UC/TPS/C26/GHMC/2022 Dated 30-06-2022</p>	<p>It is to inform you that U/s 8(1)(j) the information includes the third party information regarding notices issued to them and it will be provided after obtaining No objection from the third party.</p>

	14. Notice No 14/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 15. Notice No 15/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 16. Notice No 16/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 17. Notice No 17/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 18. Notice No 18/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 19. Notice No 19/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 20. Notice No 20/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 21. Notice No 21/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 22. Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022	
2.	What action taken for encroachments for Notices Issued Notice No 01/UC/TPS/C26/GHMC/2022 to 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022 in GHMC Gajularamaram Circle 26?	The subject matter is pending before Hon'ble National Green Tribunal and after outcome of appropriate orders, this office will initiate action.
3.	GHMC Gajularamaram Circle 26 will it take consideration of Master Plan while issuing the LRS, for Open Plots in Layouts?	While issuing LRS, the master plan will be taken into consideration.
4.	Please provide the list of Scrutiny of Application of while Issuing LRS for Single Plot Regularization, and Total Unauthorized Layouts.	Please go through the GO. Ms No.151 MA & UD dt:02.11.2015 & GO. Ms No.901 MA & UD dt:31.12.2007.

This is for your kind information.

*[Signature]*  
2/2/23  
DEPUTY CITY PLANNER  
Circle - 26, GHMC  
*[Signature]*  
02/02/23

Copy to PIO & Dy Commissioner Circle 26 Gajularamaram.



## HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Tarnaka, Hyderabad

### LAND USE INFORMATION

Letter No : 037944/LU/P5/HMDA/07082020

Date : 10 August, 2020

To,  
MAHESH CHANDRA KALYANAM  
H.NO.A-23,PHASE-2, ALLWYN COLONY,KUKATPALLY  
500072

Sir / Madam,

Sub:-HMDA - Furnishing of Land Use Information.

Ref:-Your application No. 037944/LU/P5/HMDA/07082020,dated: 07 August, 2020.

With reference to your application cited, the details of Land Use Information as per statutory provisions of Extensive Modification to the Master Plan of HUDA AREA (excluding the erstwhile MCH area and the newly extended area of Huda) notified by the Govt. Vide G.O.Ms.No.288, MA dt:3.04.2008 is furnished hereunder:

Survey No.	Land Use
15	: Residential Use Zone and Proposed 30 mts wide road is passing through the Sy. No.
VILLAGE	: Gajularamaram
MANDAL	: Quthbullapur
ZONE SEGMENT	: Medchal-Malkajgiri
DISTRICT	: Zone-1 Medchal

#### NOTE:

- (1) This information does not bar any public agency or department including the HMDA from acquisition of Lands for Public purpose or from converting the Land Use at any time as per the Law.
- (2) This information shall not be used as the proof of any title to the Land.
- (3) This information shall not be used as the sole reason for obtaining exemption from the provisions of U.L.C.Act.1976.
- (4) This information does not purpose to be any development permission under the APUA(Dev) Act.1975.
- (5) Land use information does not guarantee that any Lay-Out or Building permission will be granted by competent authority Any Building/Lay-Out permission will have to be examine and granted by competent authority based on Building/Lay-Out/Land use Rules and conditions.
- (6) This letter is solely for information purpose only.
- (7) The water bodies should also be read as per revenue records.

Yours faithfully,

*md. faqrudin*

Name : MOHD FAQRUDDIN  
Designation : Junior Planning  
Officer  
Junior Planning Officer HMDA  
Date: 10/05/2020 15:26:55

**Copy to:**

Copy to the Special Officer, ULC, Hyderabad for kind information.  
Copy to the Collector for kind information.



## HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY

District Commercial Complex, Tarnaka, Hyderabad

### LAND USE INFORMATION

Letter No : 039687/LU/P5/HMDA/06102020

Date : 08 October, 2020

To,

Mr. VAJRALA CHANDRA SEKHAR REDDY, S/o. SUBBA REDDY VAJRALA  
R/o. FLAT No.506, SREE SREE HEIGHTS, RAMALAYAM ROAD, SANGEETH NAGAR, KUKATPALLY,  
HYDERABAD.  
500087

Sir / Madam,

Sub:-HMDA - Furnishing of Land Use Information.

Ref:-Your application No. 039687/LU/P5/HMDA/06102020,dated: 06 October, 2020.

With reference to your application cited, the details of Land Use Information as per statutory provisions of Extensive Modification to the Master Plan of HUDA AREA (excluding the erstwhile MCH area and the newly extended area of Huda) notified by the Govt. Vide G.O.Ms.No.288, MA dt:3.04.2008 is furnished hereunder:

Survey No.	Land Use
14/PART	: Sy.No.14 is Residential Use Zone and affected by Proposed 30 mts wide road.
VILLAGE	: Gajularamaram
MANDAL	: Quthbullapur
ZONE SEGMENT	: Medchal-Malkajgiri
DISTRICT	: Zone-1 Medchal

#### NOTE:

- (1) This information does not bar any public agency or department including the HMDA from acquisition of Lands for Public purpose or from converting the Land Use at any time as per the Law.
- (2) This information shall not be used as the proof of any title to the Land.
- (3) This information shall not be used as the sole reason for obtaining exemption from the provisions of U.L.C.Act.1976.
- (4) This information does not purpose to be any development permission under the APUA(Dev) Act.1975.
- (5) Land use information does not guarantee that any Lay-Out or Building permission will be granted by competent authority Any Building/Lay-Out permission will have to be examine and granted by competent authority based on Building/Lay-Out/Land use Rules and conditions.
- (6) This letter is solely for information purpose only.
- (7) The water bodies should also be read as per revenue records.

Yours faithfully,



Name : MOHD FAQRUDDIN  
Designation : Junior Planning  
Officer

Junior Planning Officer, HMDA  
Date: 08 Oct 2020 10:02

**Copy to:**

Copy to the Special Officer, ULC, Hyderabad for kind information.  
Copy to the Collector for kind information.